

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(1974-1975)**

(FIFTH LOK SABHA)

TENTH REPORT

(Presented on the 19th December, 1974)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

December 19, 1974/Agrahayana 28, 1896 (Saka)

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LOK SABHA

Corrigenda

to

The Tenth Report of the Committee on Government
Assurances (Fifth Lok Sabha)

Page No.	Correction
5	Line 5 from bottom, <u>for</u> 'or' <u>read</u> 'of'
10	Line 16, <u>for</u> 'This' <u>read</u> 'The'
14	Line 15, <u>for</u> 'assurances' <u>read</u> 'Assurances'
14	Line 16, <u>for</u> 'is' <u>read</u> 'in'
35	Line 16, <u>for</u> 'Vavitri Shyam' <u>read</u> 'Savitri Shyam'
37	Line 6, <u>for</u> 'surprised' <u>read</u> 'surprise'
38	<u>Delete</u> the foot-note
39	Line 5, <u>for</u> 'surprised' <u>read</u> 'surprise'
40	Line 10 from bottom, <u>for</u> 'surprised' <u>read</u> 'surprise'
41	Line 3 from bottom, <u>for</u> 'assurance' <u>read</u> 'assurances'
42	Line 13 from bottom, <u>for</u> '15th September' <u>read</u> '30th September'
46	Last line, <u>for</u> 'pertaining' <u>read</u> 'pertained'
47	Line 11, <u>for</u> 'agreed' <u>read</u> 'agree'
48	Line 9, <u>for</u> 'speech' <u>read</u> 'speed'

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**PERSONNEL OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (1974-75)**

Shri B. K. Daschowdhury—*Chairman*

2. **Shri Syed Ahmed Aga**
3. **Shri Hemendra Singh Banera**
4. **Shri Jagadish Bhattacharyya**
5. **Shri Narendra Singh Bisht**
6. **Shri Tulsidas Dasappa**
7. **Shri G. C. Dixit**
8. **Shri B. K. Kavade**
9. **Kumari Kamla Kumari**
10. **Shrimati T. Lakshmikanthamma**
11. **Shri H. M. Patel**
12. **Shri P. M. Syeed**
13. **Shri S. A. Shamim**
14. **Shrimati Savitri Shyam**
15. **Shri Virbhadra Singh.**

SECRETARIAT

Shri P. K. Patnaik—*Additional Secretary*

Shri K. D. Chatterjee—*Chief Examiner of Questions.*

Shri S. N. Khanna—*Senior Examiner of Questions.*

REPORT

I. Introduction

1. The Chairman of the Committee on Government Assurances, having been authorised by the Committee to present the Report on their behalf, hereby present this Tenth Report of the Committee.

2. The Committee was constituted on the 1st June, 1974.

II. Sitzings of the Committee

3. The Committee held three sittings on the 1st and 3rd October, and 16th December, 1974 and considered the following items:—

- (i) Request from Department of Parliamentary Affairs for dropping of an assurance;
- (ii) Requests from the Department of Parliamentary Affairs seeking extension of time for the implementation of certain assurances; and
- (iii) Review of pending assurances pertaining to Eighth and Ninth Sessions of Fifth Lok Sabha.

4. At their sitting held on the 16th December, 1974, the Committee considered and adopted their Tenth Report.

5. An account of the conclusions arrived at by the Committee on the above matters is set forth in the Minutes of the above sittings of the Committee which are appended to this Report and form part of it.

Cases where the Committee found it necessary to make certain observations or recommendations are as under:—

III. Request from the Department of Parliamentary Affairs for dropping of an assurance

6. The Committee have considered the request made by the Government for dropping of an assurance given in reply to Unstarred Question No. 4661 on the 28th August, 1973 regarding unauthorized production of drugs by Drugs Manufacturing Firms.

7. The Committee have perused the reasons advanced by the Government for dropping of the assurance. The Committee feel that the question is specific regarding drug manufacturing firms

with foreign equity exceeding 26 per cent and not about all drug manufacturing firms. The reasons advanced by the Government are, therefore, not acceptable to the Committee and they do not consider that the plea that "the time and labour involved in collection of the data will not be commensurate with the result likely to be achieved" is sustainable. The Committee feel that the purpose of tabling the question was to ascertain the unauthorised or irregular production of drugs beyond the licensed capacity and this purpose would be defeated if the assurance is not implemented.

8. The Committee, therefore, do not agree to drop the assurance and desire that it should be implemented early.

IV. Requests from the Department of Parliamentary Affairs seeking extension of time for the implementation of certain assurances.

9. The Committee have considered requests from the Department of Parliamentary Affairs for the extension of time limit for the implementation of certain assurances. The observations or recommendations of the Committee on these cases are indicated in the Minutes of the Sitting held on the 3rd October, 1974. The Committee desire that action thereon should be taken by the Ministries concerned early.

V. Review of pending assurances pertaining to Eighth and Ninth Sessions of Fifth Lok Sabha

10. In pursuance of the decision of the Committee as contained in para 6 of their Seventh Report, Fourth Lok Sabha (presented on the 13th December, 1969), Government are required to implement the assurances within a period of three months from the date an assurance is given by the Minister concerned on the floor of the Lok Sabha. If Government foresaw any genuine difficulties in implementing any assurance within the stipulated period of three months, they have to approach the Committee for extension of time limit.

11. A large number of assurances pertaining to the Fifth Lok Sabha are still lying pending which have become more than three months old. These pending assurances are being reviewed by the Committee in convenient batches.

12. At their sittings held on 1st and 3rd October, 1974, the Committee reviewed 159 pending assurances pertaining to Eighth and Ninth Sessions of Fifth Lok Sabha (details given in Annexures to Minutes of the Sittings held on 1st and 3rd October, 1974).

13. During the course of review, the Committee noted that Government have requested for extension of time in 109 cases as indicated in Annexures to Minutes of the Sittings held on 1st and 3rd October, 1974.

14. The observations or recommendations of the Committee in respect of each case have been indicated in the relevant Minutes. Considering the reasons advanced by Government, the Committee agree to grant extension of time upto the period indicated in each case. The Committee trust that Ministries concerned will ensure implementation of these assurances by the extended date as decided by the Committee.

15. At their sitting held on 16th December, 1974, it was brought to the notice of the Committee that 16 assurances pertaining to Eighth Session as indicated in Annexure to Minutes of the sitting held on 1-10-1974 and 19 assurances pertaining to Ninth Session as indicated in Annexures to Minutes of the sitting held on 3-10-1974 had since been implemented.

16. The Committee were also apprised that after their sittings held on 1st and 3rd October, 1974 when they reviewed the pending assurances of Eighth and Ninth Sessions, further requests for extension of time in regard to the implementation of certain assurances have been received from Government. The extension granted and observations of the Committee on these requests have been indicated in the Minutes of the sitting held on the 16th December, 1974.

17. While reviewing the pending assurances of Eighth and Ninth Sessions of Fifth Lok Sabha, the Committee came to the conclusion that Government were pursuing the assurances pending for a long time in a casual and perfunctory manner.

18. The Committee are also unhappy to note that in spite of their repeated recommendations, stressing the need for prompt implementation of assurances, the Ministries continue to give stereotyped and evasive replies such as 'the information is being collected', even where the information should be available at the time of giving the reply.

19. The Committee strongly feel that at the time of answering the questions, the Ministries should be cautious and give assurance only where information is likely to be available after making further effort. The endeavour of the Ministries should be to implement the assurances within the shortest time possible. Once an assurance is given, the Ministries/Departments concerned must

faithfully and vigorously pursue the pending assurances so as to be able to implement them within the prescribed time of three months.

20. Some of the cases where information of a simple nature was asked for in Question but which has not been furnished to the House although a long time has elapsed are enumerated below:—

- (i) Unstarred Question No. 2421 dated the 8th August, 1973 regarding breaking out of fire in drums containing phosphorous on Delhi-Uttar Pradesh Border (Ministry of Industrial Development).

21. Unstarred Question No. 2421 dated the 8th August, 1973 sought information as to whether some drums containing phosphorous recently caught fire on the Delhi-Uttar Pradesh Border and other matters connected therewith.

22. The Committee take serious note of the non-implementation of the assurance. They are of the view that in this case the information asked for in the question should have been readily available at the time the question was answered and there should have been no need for an assurance as it related to a single incident on Delhi-U. P. Border. They, therefore, deprecate the manner in which the assurance was given and then for more than a year failed to implement it.

- (ii) Unstarred Question No. 2834 dated the 10th August, 1973 regarding delegations of Ministers and Members of Parliament sent abroad during last six months (Ministry of Finance).

23. Unstarred Question No. 2834 dated the 10th August, 1973 sought information as to the number and composition of delegations of Ministers and Members of Parliament sent abroad during the past six months and the purpose achieved and the expenditure incurred on each delegation.

24. The Committee note that the extension of time upto 30th November, 1974 has been requested by Government for the implementation of this assurance. The Committee are of the view that such information should be readily available with each Ministry as soon as the accounts for a year are closed or even earlier and there is no justification for delay. The Committee, however, agree to the extension of time asked for upto 30th November, 1974 and desire that no further extension of time should be asked for by Government.

(iii) Unstarred Question No. 4993 dated the 30th August, 1973 regarding appointment of unemployed Engineers in Public Undertakings during Fourth Plan (Ministry of Heavy Industry).

25. Unstarred Question No. 4993 dated the 30th August, 1973 sought information about the likely appointment of more unemployed Engineers in various Public Undertakings during the Fourth Five Year Plan and their number and whether the Indian Engineers in foreign countries have also been asked to join the Public Undertakings.

26. The Committee are unable to find any reason as to why the information was not available at the time of answering the question as it asked for information which should not have been difficult to collect. The Committee would like to know the detailed reasons why this information is not available even after the Fourth Plan period is over. The Committee deprecate the manner in which the assurance was given.

(iv) Unstarred Question No. 1111 dated the 19th November, 1973 regarding cultivable land in possession of Union Ministers (Ministry of Agriculture).

27. Unstarred Question No. 1111 dated the 19th November, 1973 asked information about the names of Ministers and Deputy Ministers in the Union Government possessing cultivable land and the area of cultivable land in possession of each of them.

28. The Committee are surprised that the information asked for in this case was not available with the Central Government. They are also unhappy to point out that no extension of time has been requested by Government for the implementation of the assurance nor any communication sent to the Committee in the matter so far.

Assurances relating to the manufacture of drugs and licences issued therefore

29. During the course of review of the pending assurances pertaining to Eighth and Ninth Sessions of Fifth Lok Sabha, the Committee noted that in reply to Unstarred Question Nos. 4587 and 4664 dated 28-8-1973, 334 and 335 dated 13-11-1973 and 1397 dated 20-11-1973 regarding the manufacture of drugs and licences issued therefor etc., assurances had been given by Government.

30. The Committee would like to point out that the above mentioned assurances have not been implemented as yet although a long time has elapsed. As the subject matter of all these assurances

is of great importance to the public in general, the Committee desire that all these assurances be implemented without delay.

Implementation of assurance given in reply to Unstarred Question No. 899 dated the 27th July, 1973 regarding grant of import entitlements to share-holders of Maruti Ltd. (Ministry of Commerce)

31. In their Ninth Report, presented to the Lok Sabha on the 6th September, 1974, the Committee had referred to the statement laid by the Minister of Commerce on the floor of the Lok Sabha on the 26th August, 1974 explaining the reasons for non-implementation of the assurance given in reply to Unstarred Question No. 899 on the 27th July, 1973 regarding grant of import entitlements to share-holders of Maruti Ltd. The Committee then decided to await the implementation of the assurance upto the 30th September, 1974 the time upto which the extension was asked for by the Government.

32. The Committee regret to point out that the assurance has not been implemented by Government as yet. They take serious note of the delay in processing the matter for the fulfilment of the assurance which has remained pending for more than a year and this inspite of the fact that the matter was mentioned on the floor of the Lok Sabha recently. The Committee desire that the assurance should be implemented without any further delay.

VI. Position of pending assurances pertaining to Fourth and Fifth Lok Sabha

33. A statement showing the position of assurances pertaining to Fourth and Fifth Lok Sabha pending implementation by Government as on 21st November, 1974 is at Appendix-I. The Committee regret to note that long delay continue to take place in implementation of assurances given on the floor of the House. They would once again urge upon the Ministries concerned to take immediate steps to ensure implementation of the pending assurances without further delay.

NEW DELHI;

16th December, 1974.

Agrahayana 25, 1896 (Saka)

B. K. DASCHOWDHURY,

Chairman,

Committee on Government Assurances.

M I N U T E S

MINUTES

1. Third Sitting

The Committee met on Tuesday, the 1st October, 1974 from 10.30 to 13.10 hours.

PRESENT

Shri B. K. Daschowdhury—*Chairman.*

MEMBERS

2. Shri Syed Ahmed Aga
3. Shri Hemendra Singh Banera
4. Shri Narendra Singh Bisht
5. Shri Tulsidas Basappa
6. Shri G. C. Dixit
7. Shri B. R. Kavade
8. Kumari Kamla Kumari
9. Shrimati T. LakshmiKanthamma
10. Shrimati Savitri Shyam

SECRETARIAT

Shri K. D. Chatterjee—*Deputy Secretary.*

Shri S. N. Khanna—*Under Secretary.*

2. At the outset, the Chairman explained the reasons for the postponement of the hearing of the representatives of the Planning Commission and the Ministry of Agriculture fixed for 1st October, 1974, in regard to the delay in the implementation of the following three assurances:

- (i) Assurance given in reply to Unstarred Question No. 1055 dated 20th November, 1971 by Shri P. A. Saminathan re: success of high yielding varieties programme;
- (ii) Assurance given in reply to Unstarred Question No. 1484 dated 19th November, 1970 by Shri Bhogendra Jha re: land owned by Birlas and other monopoly houses; and

- (iii) Assurance given in reply to Unstarred Question No. 2002 dated 6th August, 1973 by Sarvashri Vayalar Ravi and Sarjoo Pandey re: hoarding and black marketing of food-grains in the country.

3. The Committee then took up for consideration Memoranda Nos. 80 and 81. The observations/recommendations by the Committee on these Memoranda are as under:—

Memorandum No. 80

Request from the Department of Parliamentary Affairs for dropping of an assurance

4. The Committee took up for consideration Memorandum No. 80 containing the request from the Department of Parliamentary Affairs for the dropping of an assurance given in reply to Unstarred Question No. 4661 on 28th August, 1973 regarding unauthorised production of drugs by drugs manufacturing firms.

This Committee pursued the reasons advanced by the Ministry of Petroleum and Chemicals for dropping of the assurance. They felt that the question was specific regarding drug manufacturing firms with foreign equity exceeding 26 per cent, and not about all drug manufacturing firms. The reasons advanced by the Ministry of Petroleum and Chemicals were not acceptable to the Committee. They did not agree to the plea that "the time and labour involved in collection of the data will not be commensurate with the result likely to be achieved." The Committee felt that the purpose of tabling the question which was to ascertain the unauthorised or irregular production of drugs beyond the licensed capacity would be defeated if the assurance was not implemented.

The Committee did not agree to drop the assurance and desired that it should be pursued.

Memorandum No. 81

Review of pending assurances pertaining to Eighth Session of Fifth Lok Sabha

5. The Committee considered Memorandum No. 81 (items Nos. 1—37) pertaining to Eighth Session of Fifth Lok Sabha (details given in Annexure—I)

The observations or recommendations made by the Committee seriatim on the 37 pending assurances are as under:—

Sl. No. 1.—The Committee desired to persue this assurance and hoped that the portion of the question yet remaining to be fulfilled will be implemented without any further delay.

Sl. No. 2.—The Committee noted that extension of time upto 31st August, 1974 was sought for for the implementation of the assurance. No further extension has so far been requested for. The Committee desired it to be implemented without delay.

Sl. No. 3.—In this case also extension of time upto 31st August, 1974 was asked for, was already over. The Committee desired implementation of the assurance without delay.

Sl. No. 4.—The Committee noted that Minister of Commmerce had laid a statement giving reasons for delay in implementation of the assurance on 26th August, 1974. The Committee had decided to await implementation by 30th September, 1974, the time upto which extension was asked for. The Committee decided to watch implementation.

Sl. No. 5.—The Committee considered the request for extension of time upto 31st October, 1974 and agreed to grant it.

Sl. No. 6.—The Committee noted that the matter had been considered by the Cabinet and would have to be considered again and accordingly extension of time requested for upto 30th October, 1974 was granted.

Sl. No. 7.—The Committee noted that while information relating to 7 mills was furnished, no information in respect of remaining 3 mills had yet been laid on the Table although more than a year was over. The Committee desired to know the reasons for delay and the progress so far made in its implementation.

Sl. No. 8.—The Committee were unhappy that neither any extension of time asked for in this case nor reasons advanced for delay so far. They would like to know the progress so far made and the reasons for delay in implementing the assurance.

Sl. No. 9.—The Committee noted that extension of time upto 10th March, 1975 has been asked for. The Committee did not agree to grant extension of time upto that date, but desired that the information should be collected and laid on the Table by the 30th November, 1974.

Sl. No. 10.—The Committee noted that neither any extension has been asked for in this case nor any intimation has been sent to the Committee so far about progress. They desired to know the reasons for delay and the progress made.

Sl. No. 11.—The Committee expressed surprise that part (a) of the question which specially asked whether in June, 1973 certain coins and idols had been found near a big bridge in Ujjain had not been furnished, even though more than a year was over. They were unable to find any reasons for the delay. They desired that a detailed note explaining the reasons for delay in implementing the assurance and whether any steps had been taken to collect the information since the assurance was given, or not should be furnished.

Sl. No. 12.—The Committee noted the reasons as explained by the Ministry of Finance for the delay in implementation of the assurance. The Committee agreed to grant extension of time for implementation upto 31st December, 1974.

Sl. No. 13.—Although it was a follow-up question which was pending since December, 1972, the Committee expressed surprise than no information had been collected so far nor had any extension of time been sought for. The Committee took serious note of the delay and desired that a detailed note should be furnished to the Committee explaining reasons for non-fulfilment of the assurance.

Sl. No. 14.—The Committee noted that in this case the extension of time upto 30th November, 1974 for implementation of the assurance had been asked for. But in another case (Sl. No. 19) which also asked partly about remittances by foreign companies, the extension of time sought for was upto 30th September, 1974. The Committee desired that both these assurances should be implemented without delay. The information so far collected should be laid on the Table at the earliest.

Sl. No. 15.—The Committee noted that no extension of time for implementation of the assurance had been asked for after 30th June, 1974. They also noted that a follow up question of the same Member USQ. No. 1880 dated 23rd November, 1973 (Sl. No. 32 of Memorandum No. 82) was also pending implementation where extension of time was requested for upto 31st May, 1974.

The Committee took serious note of this delay. They desired that a detailed note explaining the action taken so far to implement the assurances, progress made in collecting the information and the reasons for delay should be furnished to the Committee and action taken to implement the assurance at the earliest.

Sl. No. 16.—The Committee noted that further extension of time for the implementation of the assurance upto 30th November, 1974 had been received. The Committee felt that such information should be readily available with each Ministry as soon as the accounts for a year were closed and there was no justification for such delays. They agreed to the extension of time asked for and desired that no further extension of time should be given.

Sl. No. 17.—The Committee noted that extension of time upto 31st August, 1974 asked for, was already over, but the assurance had not been implemented. They desired to have a detailed note giving reasons for the delay.

Sl. No. 18.—The Committee noted that this was a case similar to one mentioned at Serial No. 16. In this case extension of time had been asked for upto 31st March, 1974, but it had not been implemented. The Committee thought it was hardly necessary to emphasise that such information should be available concurrently.

Sl. No. 19.—The Committee desired to await implementation of the assurance as the extended date i.e. 30th September, 1974 was already over.

Sl. No. 20.—The Committee had neither been informed about the progress made nor had any extension been asked for in this case. They desired to know why there was delay in implementation of this assurance, which was specific about a particular State.

Sl. No. 21.—The Committee expressed surprise that they had not been informed of the result of examination which was started in August, 1973 or even earlier. They deprecated such delays in collecting information from agencies which are under the control of the Centre.

Sl. No. 22.—The extension of time asked for upto 31st August, 1974 was already over. The Committee were unable to find any reasons why the information was not available at the time the reply was given as it only asked whether more unemployed engineers were likely to be appointed in various public undertakings during the Fourth Plan and if so their number. They desired a detailed note explaining reasons for non-implementation of the assurance to be furnished to them.

Sl. No. 23.—The Committee desired that the part information to be furnished in implementation of the assurance should be laid on the Table without further delay as the time upto which extension was sought i.e. 12th September, 1974 was already over.

Sl. No. 24.—The Committee noted that further extension of time upto 30th November, 1974 had been requested. They desired to know why Central records were not maintained with regard to the percentage of reservation quota for Harijans and Tribal students and its proper implementation thereof. They desired that the assurance should be implemented by the extended date.

Sl. No. 25.—As the date upto which extension of time had been sought i.e. 30th September, 1974, was already over, the Committee desired implementation without any further delay.

Sl. No. 26.—The Committee noted that no further extension of time had been asked for after 31st May, 1974. They desired to know the reasons for non-implementation of the assurance. They felt that it was highly regrettable that no further information has been given to the Committee regarding the assurance in question. This shows that everything is taken as granted for the Committee on assurances.

Sl. No. 27.—The Committee took serious note of the delay in implementation of this case. They also noted with regret that neither had any progress been sent to the Committee nor had any extension of time been sought though more than a year was already over.

Sl. No. 28.—The Committee desired that the decision taken on the report of the Enquiry Committee and action taken thereon should be furnished and laid on the Table of the House.

Sl. No. 29.—The Committee desired to know whether the examination of the report which was undertaken when the question was answered on 25th July, 1973 was over and if so, what was the outcome and the action taken thereon. The Committee were surprised that no further information had been furnished to them nor had any request for extension of time been received.

Sl. No. 30.—The Committee desired to know why the assurance had not been implemented when extended time upto 31st August, 1974 was already over.

Sl. No. 31.—The Committee desired that the remaining information should be laid on the Table of the House without further delay.

Sl. No. 32.—The Committee desired to know whether information had since been received from some of the States or if that was awaited; and if so, what steps were being taken in immediate implementation of the assurance.

Sl. No. 33.—The Committee noted that the extended time for implementation of the assurance, i.e. 30th June, 1974 was already over, but it had not been implemented. They desired to know the detailed reasons thereof and the expeditious implementation of the assurance.

Sl. No. 34.—The Committee desired to know the reasons for non-implementation of the assurance when the extended date i.e. 30th September, 1974 was already over.

Sl. No. 35.—The Committee agreed to the extension of time for implementation of the assurance upto 2nd October, 1974.

Sl. No. 36.—The Committee took serious note of the delay in implementing this assurance. They expressed the view that there was no justifiable reasons for so much delay in implementing this assurance. They therefore, desired that it should be implemented by the extended date i.e. by the 30th November, 1974.

Sl. No. 37.—The Committee desired to know the reasons for delay. They took serious note that neither extension of time had been asked for nor had they been informed about any progress made in the matter so far.

6. The Committee then decided to meet on Thursday, the 3rd October, 1974 to consider the remaining items on the Agenda.

The Committee then adjourned.

ANNEXURE—1

As on 10th September, 1974

(Vide para 5 of Minutes dated 1st October, 1974)

Pending assurances pertaining to Eighth Session, 1973 of Fifth Lok Sabha

Sl. No.	Date and Reference	Text of the Question /Debate	Assurance given	Remarks
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1	2	3	4	5
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(Ministry of Agriculture)

1. USQ No. 39 dt. 23-7-73 by Shri B. S. Ebraura

(a) the total available Government waste land in the country; and how much of this land is cultivable;

(b) whether such cultivable waste lands have been distributed among landless agricultural workers; and

(c) if so, the total area of land so far distributed in different States ?

(a) to (c) The information is being collected from the State and Union Territories and will be placed on the Table of the Sabha as soon as available. Partly implemented vide statement laid in Lok Sabha on 26-7-1974.

2 USQ No. 2003 dt. 6.8.1973
by Shri Vayalal Ravi and
Shri Sarjoo Pandey

The required information is being collected and will be laid on the Table of the Sabha.

Request received from D.P.A on 22.7.74 for extension of time upto 31st August, 1974. No further extension sought for.

Since Implemented.

3 USQ No. 3620 dt. 20.8.73
by Shri Inder J. Malhotra

(a) whether Government have drawn up phased programme of meeting the unmet requirements of 66 per cent of milk and also the increasing demand on account of increasing population and also of cities other than 20 big cities, during the next three-four years ;

Request received from DPA on 16.7.74 for extension of time upto 31st August, 1974. No further extension sought for.

Since Implemented

(b) the detailed progress of the various schemes to stimulate milk products with special reference to all key villages schemes Cross Breeding Scheme, Feed and Fodder Development Programme ;

(c) the progress of intensive cattle Development projects in the country ; and

(d) whether there is any proposal to encourage investment in milk potential areas by nationalised banks and what is the position in case investments have been made by banks.

(d) The position regarding the precise investments made so far by Commercial Banks is being collected and this will be placed on the Table of the House, when received.

4 USQ No. 899 dt. 27.7.73 by
Shri Madhu Limaye

(a) How many of the major shareholders who have invested rupees ten thousand or more in Maruti Limited and their Directors, where the shareholders are corporate bodies, have received import entitlement from the date they became shareholders till today ;

(a) to (d) : The information is being collected and will be laid on the Table of the House.

Request received from D.P.A on 3.5.74 for extension of time upto 30.9.74.

(Statement giving reasons for delay in implementation of assurance laid on the Table

(Ministry of Commerce)

by the Minister of Commerce on 26.8.74. The Committee decided to await implementation by 30.9.1974)

(b) the particulars thereof ;
(c) which of these entitlements were made interchangeable and for which items the JCCI endorsed them ; and

(d) the reasons for making these entitlements interchangeable and permitting these endorsements by the JCCI.

5 USQ No. 948 dt. 27.7.73.
by Shri Indrajit Gupta.

(e) whether Bangladesh has expressed its eagerness to export raw jute to India on the basis of a long-term agreement ;

(b) if so, Government's reaction in the matter ; and

(c) whether there is any proposal for India and Bangladesh to work out a common marketing policy for jute goods in their mutual interest.

(b) & (c) The proposal as a part of the co-ordinated strategy for protection of jute economy of the two countries and methods of eliminating harmful competition in the world market are under consideration.

Request received from DPA on 28.6.74 for extension of time upto 31.10.74.

6 Dt. 30.7.73.

Calling Attention Reported hundred per cent increase in the price of nylon and artificial yarn.

On a point raised by Shri Vasant Sathé regarding unjustifiable profits made by the spinning units the Minister *inter alia* said, "It has been brought to our notice and appropriate action is being taken and in respect of one or two units some drastic action has to be taken. I can assure you that we will let you know some time later on ; this is being processed."

Request received from D.P.A on 24.8.74 for extension of time upto 30.10.74.

7 USQ No. 1810 dt. 3.8.73 by
Shri Hukam Chand
Rachwal

Referring to the reply to Unstarred Question No. 8441 dt. 27.4.73 and asking :

(a) & (b) : Information regarding 7 Mills was furnished.

Since Implemented.

(a) whether the information referred to in parts (a) to (c) of the aforesaid question has since been collected; and

Information in respect of the remaining three mills will be laid on the Table of the House as soon as it is received.

(b) if so, the broad outlines thereof.

(*Ministry of Education and Social Welfare*)

8 USQ No. 115 dt. 23-7-73 by
Shri S.C. Samant

The total losses due to the menace of arson, violence and other kinds of illegal activities in which the University students are found indulging in various Universities and colleges by way of loss, damage and destruction of property as well as such of it caused by loss of men, hours and suspension of activities during the last three years.

The required information is being collected and will be laid on the Table of the Sabha in due course.

9 USQ No. 1147 dt. 30-7-73
by Shri Jyotirmoy Bosa

(a) purpose-wise grant to each educational institution in India by the U.S. Ford Foundation, Rockefeller Foundation and other U.S. Foundations year-wise;

(a) to (d) The information is being collected and will be laid on the Table of the House.

Request received from D.P.A. on 16-9-74 for extension of time upto 10-3-75.

(b) how these grants were disposed of during the same period;

(c) whether the foundations representatives are represented in the Governing bodies or academic councils of some grant receiving institutions; and if so the names of such institutions; and

(d) in which capacity the Foundations are represented in some of the bodies of these institutions.

10 USQ No. 1128 dt. 6-8-1973
by Shri Era Sezhayan

(a) whether the Graduates of the Indian Institute of Technology at Madras, Bombay, Delhi and Kanpur are facing unemployment;

(a), (b) and (c) Information is being collected and will be laid on the Table of the House.

(b) the number of Graduates and Post-Graduates from these institutes and profession-wise break up of unemployed among them for the last two years; and

(c) the action taken by Government.

11 USQ No. 3637 dt. 20-8-73
by Shri Phool Chand
Verma

(a) and (b) The information is being collected and will be laid on the table of the House when received. Since Implemented.

(b) if so, the period to which these coins belong and how old these idols are as well as the complete details in this regard.

(Ministry of Finance)

12 USQ No. 803 dt. 27-7-73 by
Shri M. S. Purty

(a) whether Indian Government have decided to sign Pact with Malaysia and Belgium for avoidance of double taxation; and

(b) if so, the broad outlines thereof.

Copies of these agreements will be laid on the Table of the House as soon as they come into effect. Request received from DPA on 16-9-74 for extension of time upto 31-12-74.

13 USQ No. 813 dt. 27-7-73
by Shri Somchand So-
lanki

Referring to Unstarred Question No. 10097 dt. 11th May, 1973 regarding fresh investment in Coal industry and asking:

(a) whether the information has since been collected; and

(b) if so, a gist thereof; and if not, when it will be laid on the Table of the House.

(a) and (b) The information is still being collected and will be laid on the Table of the House as soon as possible. Since Implemented.

Request received from D.P.A. on 16.9.71 for extension of time upto 30th November 1974.

Request received from D.P.A. on 26.4.74 for extension of time upto 30.6.74. No further extension sought for.

Request received from DPA on 6.2.74 for extension of time upto 31st March, 1974. No further extension sought for. (Further, extension upto 30-11-74 received.)

Request received from D.P.A. on 3.3.74 for extension of time upto 31st August, 1974. No further extension sought for.

(a) and (b) : Information about remittances by other foreign companies operating in these areas will be collected and laid on the Table of the Lok Sabha to the extent available.

(a) and (b) : The information is being collected and will be laid on the Table of the Sabha as soon as possible.

The information is being collected and will be laid on the Table of the House as soon as possible.

(a) and (b) : The information is being collected and will be laid on the Table of the House as soon as possible.

(a) the amounts repatriated by each of the foreign firms operating in the country in cosmetics, toilets and other consumer goods during the last three years ; and
(b) the break-up of repatriated amounts relating to import of raw materials dividends and profits and administrative expenses incurred abroad.

(a) against how many of the major shareholders who have invested Rs. 10 thousand or more in Maruti Limited and their Directors-if the shareholders are corporate bodies-cases in respect of evasion or non-payment of corporation tax, personal Income-tax, Wealth-tax and Excise duty are pending ; and
(b) the reasons for delay in completing these cases.

the number and composition of delegations of Ministers and Members of Parliament sent abroad during the past six months and the purpose achieved and the expenditure incurred on each delegation.

(a) whether Parts Service India Ltd., 30-Chattoojan Avenue, Calcutta, Agrind Fabrication Ltd., Taratola Road, Calcutta-24, U. P. Commercial Corporation (P) Ltd., and Assan Selomside, Bihar have been charged with evasion of Central taxes ; and

(b) if so, what steps, if any, have been taken to realise the amounts due to Government from these companies.

14 USQ No. 905 dt. 27.7.73 by Shri Nawal Kishore Sharma

15 USQ No. 1922 dt. 3.8.1973 by Shri Madhu Limaye

16 USQ No. 2334 dt. 10.8.73 by Shri Birender Singh Rao and Shri S.N. Misra

17 USQ No. 3456 dt. 17.8.73 by Shri Jyotirmoy Bose

18 USQ No. 1888 dt. 3.8.73
by Shri B. R. Shukla and
Shri C. T. Dhandapani

- (a) how many officially sponsored delegations have visited foreign countries between the period 1st April, 1972 and 30th June, 1973 and
(b) how much public money in Indian rupees and in foreign exchange has been spent in meeting the expenditure on such delegations.

(a) and (b) : The information is being collected and will be laid on the Table of the House as soon as possible.

Request received from D.P.A. on 11.3.74. for extension of time upto 31st March, 1974. No further extension sought for.
Since Implemented.

19 USQ No. 1976 dt. 3.8.1973
by Shri Jyotirmoy Boru

- Referring to the reply to USQ No. 4190 dt. 1.9.72 re: the Companies with foreign majority shares and asking for :
(a) the paid-up capital, total assets, turnover and profits of these Companies year-wise during the last three years.
(b) the total amount remitted by these companies under each head year-wise during these years ;
(c) whether Government are considering to nationalise some of these companies; and
(d) if so, the main features thereof.

(a), (b), (c) and (d) : Information is being collected and will be laid on the Table of the Lok Sabha.

Request received from D.P.A. on 19.7.74 for extension of time upto 30.9.74.

20 USQ No. 4208 dt. 24-8-73
by Shri Arjun Seth.

- (a) the number of unemployed Graduates who received loans from the nationalised banks for running business in Orissa during the last three years; and
(b) the amount of loan advanced to them in the different Districts of Orissa so far.

(a) and (b) : The information to the extent feasible is being collected and will be placed on the Table of the House.

21 USQ No. 5145 dt. 31-8-73
by Shri Phool Chand
Verma.

Since implemented.

- (a) whether Class III posts in Narcotics Division have been reserved for Scheduled Castes and Scheduled Tribes;
- (b) if so, the number thereof;
- (c) whether Kothi Muharrirs and Sub-Inspectors have not been confirmed against the reserved posts in Madhya Pradesh on due dates and Govt. have received complaints in this regard; and
- (d) if so, the action taken in this regard.

(Ministry of Heavy Industry)

22 USQ No. 4993 dt. 30-8-73
by Shri S. M. Banerjee.

- (a) whether more unemployed Engineers are likely to be appointed in various public undertakings during the Fourth Five Year Plan;
- (b) if so, the number of such engineers;
- (c) whether the Indian Engineers in foreign countries have also been asked to join these public undertakings; and
- (c) if so, their reaction.

Request received from DPA on 4-7-74 for extension of time upto 31st August, 74. No further extension sought for.

(Ministry of Health and Family Planning)

23 USQ No. 1200 dt. 30-7-73
by Shri R. M. Sharma

- (a) whether Government have received information in regard to spurious drug manufacturing factories; and
- (b) if so, the number of persons punished in this connection during the last three years.
- (a) and (b): The information is being collected from the State Drug Control Organisations and will be laid on the Table of the Sabha.
- Partly implemented *vide* statement laid on the Table of the Lok Sabha on 21-12-73. Request received for extension of time upto 12-9-74. No further extension sought for.

24 USQ No. 2055 dt. 6-8-73
by Shri G. Y. Krishnan
and Shri M. S. Purty.

(a) the percentage of reservation quota for Harijans and Tribal students fixed by Government for admission to the Medical Colleges, State-wise;

(b) whether on account of poor financial and family background, the students of backward classes, fall behind other students and consequently are deprived of taking the advantage of the reservation facilities extended to them by Government; and

(c) if so, the steps Government propose to take in this regard.

(a) to (c): The information is being collected from the State Government and Union Territories and will be laid on the Table of the Sabha in due course.

Request received from DPA on 7-8-74 for extension of time upto 22-9-74. No further extension sought for (further extension upto 30-11-74 received).

25 USQ No. 3129 dt. 12-8-73
by Shri Narain Chand
Parasher.

The names of the Districts having the largest number of leprosy patients in each State.

The information is being collected and will be laid on the Table of the Sabha.

Partly implemented vide statement laid in Lok Sabha on 26-4-74. Request received on 28-8-74 from DPA for extension of time upto 30-9-74.

Since Implemented.

26 USQ No. 8571 dt. 30-4-73
by Shri Sat Pal Kapur.

(a) the total number of dealers arrested in the country during the last three years, year-wise and State-wise on the charges of selling spurious and adulterated drugs to the public;

(b) the action taken against them and the nature of punishment awarded to them.

(a) & (b): The information is being collected and will be laid on the Table of the Sabha.

Partly implemented vide statement laid in Lok Sabha on 21-12-73. Request received from DPA on 5-3-74 for extension of time upto 31st May, 1974. No further extension sought for.

(Ministry of Home Affairs)

27 USQ No. 423 dated 25-7-1973 by Shri Y. Eswara Reddy.

- (a) whether the Centre had asked the States to take exemplary action against the black-marketeers and hoarders and whether the State Governments have implemented the Centre's directive;
- (b) if so, the number of black marketeers and hoarders arrested in various States and the punishment meted out to them; and
- (c) whether there has been a let up in the black marketing and hoarding as a result of these arrests and if so, to what extent.

28 USQ No. 425 dated 25-7-1973 by Dr. Laxminarayana Pandeya and Shri Jagannath Mishra.

- (a) whether communal riots had broken out in Sadar Bazar, Delhi on the 12th June, 1973;
- (b) if so, the number and names of the persons arrested in this connection;
- (c) whether the Police had prior information in regard to the possibility of such riots; and
- (d) whether Government have made any enquiry into the communal riots and if so, the outcome thereof.

29 USQ No. 434 dated 25-7-73 by Shri Bakul Nayak.

- (a) whether the report of the Magisterial Enquiry in regard to the causes of Shah-dara Disturbances has since been submitted to Government;
- (b) if so, the observations and recommendations made therein; and
- (c) what action if any, is being proposed by Government in this regard.

(b) and (c): Information is being collected from the State Governments and Union Territory Administrations.

(a) to (d) It was *inter-alia* stated that the Lt. Governor had ordered an Administrative inquiry into the circumstances and causes which led to the clashes that took place during the night between 12th and 13th June, 1973. The report of the inquiry has been received by the Lt. Governor and is under examination.

Request for dropping an assurance was considered by the Committee at their sitting held on 23-11-1973. The Committee decided that it should be pursued.

(a), (b) and (c): The Commission of Enquiry, which was appointed to inquire into the incidents, has submitted its report to the Government. "The report is under examination."

Request received from DPA on 6-6-74 for extension of time upto 31st August, 74. No further extension sought for.

(a) and (b): The information has been called for from the State Government and will be placed on the Table of the House after it is received.

(a) and (b): Information regarding total number of persons detained under the Act, State-wise since February, 1973 was given. The remaining information is being collected.

(a) and (b): While furnishing the information in respect of some State/Union Territories Governments of Mysore and Delhi the Minister *inter-alia* stated that the information from the remaining State Governments and Union Territory Administrations is awaited.

Request received from DPA on 30-3-1974 for extension of time upto 30-6-74. No further extension sought for.

(a), (b) and (c): The information is being collected from the State Governments and Administrations of Union Territories and a Statement to this effect will be placed on the Table of the House.

(a) the names of the Development Blocks in Uttar Pradesh where special Area Projects are running in the Tribal areas; and

(b) the percentage of expenditure on establishment of the two blocks overlapping each other.

(a) the total number of detenus in the country under Maintenance of Internal Security Act since February, 1973 State-wise, District-wise and party-wise; and

(b) how many Members of Parliament were arrested during the last one year under this Act.

(a) the number of looting of the shops and wheat, rice and food-stuffs from 1st March, to 30th June, 1973, State-wise; and

(b) the number of persons arrested in this connection

(a) how many members of the Scheduled Castes have been given the right to homestead lands (Vasageet Zamin) between 1971-73 in the various States and Union Territories;

(b) whether Government have received reports about efforts to grab the Harijans' homestead lands by the powerful people in the rural areas; and

30 USQ No. 478 dated 25-7-73 by Shri Paripoomand Pannuli.

31 USQ No. 485 dated 25-7-73 by Shri A. K. Gopalan and Shri Samar Guha.

32 USQ No. 600 dated 25-7-73 by Shri Mohammad Ismail.

33 USQ No. 2446 dated 8-8-73 by Shri Madhu Limaye.

- (c) if so, the steps proposed by Government to liberate these lands and restore them to the Harijans.
- 34 USQ No. 2536 dated 8-8-73 by Shri P. G. Marwaha
 (a) whether some of the recipients of Tanna Patars and the monthly pension for Freedom Fighters in Delhi are 'bogus'; and
 (b) if so, their number and the action taken by Government in such cases.
 Request received from DPA on 7-8-74 for extension of time upto 30-9-1974.
- 35 USQ No. 3775 dated 22-8-73 by Shri Martand Singh
 (a) whether the performance of house-site allotments to the Harijans and Adivasis in rural areas of the State of Madhya Pradesh is very poor; and
 (b) if so, the reasons thereof and the steps proposed to be taken to achieve the target fixed by the end of the Fourth Five Year Plan period.
 Request received from DPA on 10-7-74 for extension of time upto 2-10-74. Since implemented
- 36 USQ No. 4754 dated 29-8-73 by Shri Lajji Bhai.
 (a) whether there are many such areas in the various States which have 30 per cent Adivasi population;
 (b) whether many such areas out of them have not been declared as Adivasi areas, and
 (c) if so, the State-wise number thereof.
 (a) and (b): The information is being collected and will be placed before the House after it has been received.
 Request received from DPA on 5-6-74 for extension of time upto 30-11-74.
 (b) and (c): The information is being collected and will be laid on the Table of the House soon.

- 37 USQ No. 4923 dated 29-8-73 by Shri Lalji Bhal and Shri Mahadeepak Singh Shakya
- (a) whether 390 hc stels in Andhra Pradesh are being run by Activists; and
- (b) if so, whether there is any scheme to run them by Government.
- (a) and (b) : The information is being collected from the State Government and it will be laid on the Table of the House, when received. Since Implemented.
- 38 USQ No. 2421 dt. 8-8-1973 by Shri Shiv Kumar Shastri.
- (a) whether some drums containing phosporus recently caught fire on the Delhi-Uttar Pradesh border;
- (b) if so, the reasons for not taking due precaution in respect of such a chemical and whether Government have taken any action in this regard; and
- (c) whether some poisonous gas was produced due to this fire resulting in great inconvenience to the people.
- (a) to (c) : The required information is being collected and will be laid on the Table of the House.
- (Ministry of Industrial Development)
- 39 USQ No. 4873 dt. 29-8-73 by Shri Nawal Kishore Sharma.
- (a) whether small industrial units in the country are facing hardship for want of payments to be made by Big Industrial Houses in the country for the goods supplied to them by small-scale units;
- (b) if so, the number of such small scale units in Rajasthan; and
- (c) the steps being taken by Government to ensure timely payment to small scale units particularly in Rajasthan.
- (b) & (c) : The information is being collected and will be laid on the Table of the House.
- Request received from DPA on 13-6-74 for extension of time upto 31st July, 1974. No further extension sought for. (Further extension upto 31-10-74 received).

(Ministry of Labour and Rehabilitation)

- 40 U.S.Q. No. 714 dt. 26-7-73 by Shri Biren Datta. (a) whether the Oil and Natural Gas Commission management at Tripura does not observe labour rules and laws in respect of their workers; (b) whether about one hundred contingent labours have been thrown out of employment without any consideration of legal aspect of the matter; and (c) if so, the steps Government propose to take to protect the interests of Oil and Natural Gas Commission's workers in Tripura. Request received from DPA on 24-5-74 for extension of time upto 31-7-74. No further extension sought for. Since implemented.
- 41 U.S.Q. No. 1670 dt. 2-8-73 by Shri S. N. Misra. (a) the number of industries in the Private and Public Sectors affected by power cut imposed during the last six months; in different States; and (b) the number of workers retrenched or laid off because of power cut during the last six months, State-wise and Industry-wise, both in the Private and Public Sector Industries. Partly implemented vide State-ment laid on the Table of Lok Sabha on 4-9-74.
- 43 U.S.Q. No. 3241 dt. 16-8-73 by Shri Baranali Pat-tnaik and Shri M.C. Dega. (a) the steps taken or proposed to be taken to expedite the settlement of industrial disputes in the country; (b) the number of cases pending at present State-wise; and (c) the steps envisaged to clear the same. Request received from DPA on 11-3-74 for extension of time upto 31-5-74. No fur-ther extension sought for. Since implemented

(Ministry of Law, Justice & Company Affairs)

43 U.S.Q. No. 2333 dt. 7-8-73
by Shri R.N. Barman.

(a) whether his attention has been drawn to a news-item under the caption "Child marriages still common in Gujarat" in the "Indian Express" dated the 3rd July, 1973; and

(b) The State Government of Gujarat has been addressed in the matter and in formation when received from that Government will be placed on the Table of the House.

(b) if so, the reasons for not curbing this social evil despite legislation prohibiting child marriage having been passed long ago.

(Department of Personnel)

44 U.S.Q. No. 1431 dt. 1-8-73
by Shri Madhu Limaye

(a) against how many of the major shareholders, who have invested rupees ten thousand or more in Maruti Ltd. and their directors, if the shareholders are corporate bodies, are inquiries by the Central Bureau of Investigation, Revenue Intelligence and Enforcement Directorate pending for their alleged tax evasion, black-marketing, violations of foreign exchange regulations and other illegalities;

- (b) when did the inquiries commence;
- (c) the result of the inquiries; and
- (d) if the inquiries have not been concluded, the reasons for delay.

Request received from DPA on 3-8-74 for extension of time upto 9-9-74 (State-ment giving reasons for non-implementation of assurance laid on the Table by Minister of State in the Ministry of Home Affairs on 26-8-74—The Committee decided to wait implementation by 30-9-74).
Since implemented.

(a), (b), (c) and (d). The information is being collected and will be laid on the Table of the House as soon as possible.

- 45 USQ. No. 2591 dt. 8-8-73 (a) the number of public servants including senior Executives of Public Sector Undertakings who have been found involved by the Government of India in various types of corruption charges during 1972; and (b) the action, if any, taken against these officers.
- (a) and (b) : The informations being collected and will be laid on the table of the House as soon as possible.
- Request received from DPA on 4-7-74 for extension of time upto 30-9-74.
- Since implemented.
- 46 USQ. No. 3961 dt. 22-8-73 by Shri Chharrapati Ambesh; (a) whether the required information has been collected; (b) if so, the details thereof; and (c) if not, the reasons for the delay.
- (a), (b) and (c) : It was *inter alia* stated that the required information is still awaited in respect of 12 Ministries/Departments.
- Partly implemented *vide* Statement laid in Lok Sabha on 26-7-74. Request received from DPA on 24-9-74 for extension of time upto 31-12-74.
- 47 USQ. No. 4540 dt. 28-8-73 by Shri Kherchand bhai Chavda. (a) the total capital investment in the drugs and pharmaceuticals industry and what is the share of foreign equity; and (b) what amount have been repatriated during the last three years in the shape of profits dividends on foreign equity investment.
- (a) and (b) : The information is being collected and will be placed on the Table of the House.
- Request received from DPA on 10-7-74 for extension of time upto 30-9-74.
- Since implemented
- 48 USQ. No. 4587 dt. 28-8-73 by Shri Dhan Shah Pradhan and Shri Ishwar Choudhury. (a) the number of Pharmaceuticals Companies of Indore and Bhopal in Madhya Pradesh which have been issued with licences for the import of drug manufacturing material (chemicals) during the years 1971-72 and 1972-73; and (b) the production of the aforesaid Companies during the last 2 years.
- (a) and (b) : The information is being collected and will be laid on the Table of the House.
- Request received from DPA on 19-6-74. for extension of time upto 30-9-74.

49 U.S.Q. No. 4664 dt. 28-8-73 by Shri Khemchandbhai Chavda :

(a) to (d) : The information is being collected and will be laid on the Table of the House.

(a) whether some drug firms are producing bulk drugs and formulations, much in excess of the licensed capacity, which is unauthorised;

(b) if so, the names of the firms, excess production item-wise, and the sales values of the same for the last three years ;

(c) whether efforts are being made to regularise the unauthorised production under one pretext or the other ; and

(d) whether Government propose to take early decision to penalise firms for unauthorised production.

50 USQ. No. 4666 dt. 28-7-73 by Shri Khemchandbhai Chavda.

(a) to (d) : The list of permission letters is under compilation and information will be laid on the Table of the House as early as possible.

Referring to the reply to SQ. No. 1006 dt. 8-5-73 and asking :

(a) when the list of permission letters issued during the years 1952-65, showing the names of the parties, the items covered and the capacity will be made available ;

(b) under what law, these permission letters were issued ;

(c) who authorised the issue of these letters ; and

(d) in case the issue of these letters was unauthorised, what action Government propose to take against the officers concerned.

(Ministry of Railways)

51 USQ. No. 4677 dt. 28-8-73
by Shri Birender Singh
Rao and Shri Narain Chand
Parashar.

(a) the estimated loss of revenue suffered by the Indian Railways, Zone-wise, as a result of the Sudden strike of the Loco Staff launched in the first week of August, 1973; and

(b) the number of Passenger and Goods Trains cancelled for each day of the strike Zone-wise.

(Ministry of Steel and Mines)

52 USQ. No. 1655 dt. 2-8-73
by Shri S.M. Banerjee.

(a) whether permits for 400 tonnes of corrugated sheets for industrial units were issued at Kanpur;

(b) whether the sheets were delivered to the industrial units or despatched to Pakistan;

(c) if so, under what circumstances the sheets have been sent to Pakistan; and

(d) how much amount and how many persons are involved in it.

53 USQ. No. 3989 dt. 23-8-73
by Shri Phool Chand
Verma and Shri D.P.
Jaisija.

(a) the number of small steel plant (electric furnace units) of five tonnes, ten tonnes, fifteen tonnes and twenty tonnes capacity in the country, State-wise;

(b) the annual production of steel in each category during the last three years, State-wise;

Request received from DPA
on 19-8-74 for extension
of time upto 13-11-74.

(a) to (d): The information is being collected and will be laid on the Table of the House.

Since implemented.

(a) to (d): The information is being collected and will be laid on the Table of the House.

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(c) the percentage of the contribution made by small steel plants in the steel production of the country during the last three years; and

(d) the difficulties faced by the small steel plants, ordinarily, during this period and the steps taken by Government for giving assistance in accordance with the policy of increasing production and the results thereof and the future scheme in this regard.

MINUTES

Fourth Sitting

The Committee met on Thursday, the 3rd October, 1974 from 10.30 to 13.00 hours.

PRESENT

Shri B. K. Daschowdhury—*Chairman*

MEMBERS

2. Shri Syed Ahmed Aga
3. Shri Hemendra Singh Banera
4. Shri Narendra Singh Bisht
5. Shri Tulsidas Dasappa
6. Shri G. C. Dixit
7. Shri B. R. Kavade
8. Kumari Kamla Kumari
9. Shrimati T. Lakshmikanthamma
10. Shrimati Vavitri Shyam

SECRETARIAT

Shri K. D. Chatterjee—*Deputy Secretary*

Shri S. N. Khanna—*Under Secretary*

2. The Committee took up for consideration Memoranda Nos. 81 to 84. The observations|recommendations of the Committee on these Memoranda are as under:

Memorandum No. 81

Review of pending assurances pertaining to Eighth Session of Fifth Lok Sabha

3. The Committee considered Memorandum No. 81 (items Nos. 38—53) pertaining to Eighth Session of Fifth Lok Sabha (details given in Annexure-I to Minutes dated 1.10.1974).

The observations or recommendations made by the Committee seriatim on the 16 pending assurances (Sl. Nos. 38 to 53) are as under:—

Sl. No. 38:—The Committee noted that the question sought information as to whether some drums containing phosphorus recently caught fire on the Delhi-Uttar Pradesh Border and other matters connected therewith. They took serious note of the non-implementation of the assurance. They expressed the view that in this case the information sought for in the question should have been readily available before answering the question. They deprecated the casual manner in which assurance was given in this case and then for more than a year it had been kept pending without implementation.

Sl. No. 39:—The Committee agreed to grant further extension upto 31st October, 1974 as requested.

Sl. No. 40:—The Committee took serious note of delay in implementation of the assurance for which extension of time asked for upto 31st July, 1974 had already been over. The Committee desired to know why information had not been received from the Oil and Natural Gas Commission Management at Tripura which was a Central Undertaking. They desired to have a detailed progress report and reasons for delay.

Sl. No. 41:—The Committee noted that part of the information was still awaited. They desired that further progress made in the matter should be communicated to them and implementation of the assurance expedited. The Committee further desired that the information relating to at least the public sector should be furnished without delay.

Sl. No. 42:—The Committee noted that although the extension of time asked for upto 31st May, 1974, was already over, the assurance had not been implemented. They desired that the information available with the Central Government should be furnished without delay.

Sl. No. 43:—The Committee noted that even though Gujarat was under President's Rule for some time, no information had been furnished to the Committee so far although the assurance was given on the 7th August, 1973. The Committee took serious note of this delay. They also noted that no request for extension of time had been made.

Sl. No. 44:—The Committee noted that a statement giving reasons for non-implementation of the assurance had already been laid

on the Table by the Minister of State in the Ministry of Home Affairs on the 26th August, 1974 and the Committee had decided to await implementation by 30th September, 1974.

Sl. No. 45:—The Committee noted that the extension of time asked for upto 30th September, 1974 had already been over. The Committee, however, expressed surprised that Government did not have figures relating to public servants who had been found involved by Government of India in various types of corruption in 1972 even by the last quarter of 1974. In such circumstances the Committee wondered how Government could take steps in such matters. They desired that a detailed note should be furnished to them and implementation of the assurance expedited.

Sl. No. 46:—The Committee noted that extension of time for implementation of the assurance upto 31st December, 1974 had been received. They agreed to the extended date, but expressed the view that no further extension should be asked for and the assurance implemented by that date.

Sl. No. 47:—The Committee desired to await implementation of the assurance for which extension of time was asked for upto 30th September, 1974. The Committee, however, were of the opinion that such cases should be discussed by them in detail as to why assurance relating to drugs and pharmaceuticals and their manufacturers were not being implemented in time.

Sl. No. 48:—The Committee noted that the extension of time upto 30th September, 1974 had been asked for. They, however, desired to know whether licences for import of drug manufacturing materials were not issued at the instance of the Central authorities and if so, why information had not been furnished by the Government so far.

Sl. No. 49:—The Committee took serious note of the fact that in this case no extension of time had been asked for nor had the progress in implementation been communicated to them. In this connection the committee desired to invite attention to their remarks in connection with the request for dropping of the assurance arising out of reply to Unstarred Question No. 4661 dated 28th August, 1973 (Memorandum No. 80).

Sl. No. 50:—The Committee expressed surprise that the matter had been pending since 8th May, 1973, and the list of permission letters which was stated to be under compilation on 28th July, 1973 had not yet been compiled and laid on the Table of the House nor

had any extension of time been asked for in this case. They desired expeditious implementation of the assurance.

Sl. No. 51:—The Committee desired that the information sought for should be laid on the Table without further delay. They took serious note that this matter had been pending for more than a year when the information should have been available long ago.

Sl. No. 52:—The Committee agreed to the extension of time up to 13th November, 1974, but desired to know why the Central Government did not have the information asked for in the question up till now. They desired that a detailed note in this connection should be furnished to the Committee.

Sl. No. 53:—The Committee desired to know why there had been delay in implementation of the assurance, what progress had been made so far and why no request for extension of time had been made.

Memoranda Nos. 82 and 83

Review of pending assurances pertaining to Ninth Session of Fifth Lok Sabha.

4. The Committee then proceeded to consider Memoranda Nos. 82 and 83 containing 106 pending assurances pertaining to Ninth Session of Fifth Lok Sabha (details given in Annexures I and II)

The observations or recommendations made by the Committee seriatim on all the 106 pending assurances of Memoranda Nos. 82 and 83 are as under:—

Memorandum No. 82

Sl. No. 1:—The Committee agreed to grant extension of time upto 31st December, 1974 for implementation of the assurance as requested.

Sl. No. 2:—The Committee noted that the extended time for implementation of the assurance upto 16th August, 1974 was already over and no further extension had been sought for. They desired expeditious implementation of the assurance.

Sl. No. 3:—The Committee noted that extension of time upto 15th December, 1974 had been sought for. They agreed to the request, but desired that whatever information was already available should be laid on the Table of the House without delay.

*Already circulated with Memoranda Nos. 82 & 83.

Sl. No. 4:—The Committee agreed to grant extension of time upto 15th October, 1974 as requested.

Sl. No. 5:—The Committee agreed to the extension of time as requested upto 31st October, 1974.

Sl. No. 6:—The Committee expressed surprised that the information in this case which should be available with the Government of India, had not yet been laid on the Table of the House.

Sl. No. 7:—The Committee desired to know the reasons for delay in implementation of the assurance and from whom the information was being collected. They also desired to know whether Central Government did not have information as to whether the land reforms had failed to record any appreciable gains in achieving the objectives or not. The Committee noted with regret that no extension of time had been asked for in this case. They desired to know the progress of implementation.

Sl. No. 8:—The extension of time asked for upto 15th August, 1974 had already been over. The Committee therefore, desired that information available should be laid on the Table without further delay.

Sl. No. 9:—The extension of time sought for upto 30th September, 1974 had already been over. The Committee therefore, desired that information available should be laid on the Table of the House without delay.

Sl. No. 10:—The Committee agreed to the extension of time upto 31st October, 1974.

Sl. No. 11:—The Committee agreed to the extension of time upto 31st October, 1974.

Sl. No. 12:—The Committee agreed to the extension of time . . . upto 31st October, 1974. They desired however, that no further extension should be asked for in this case.

Sl. No. 13:—The Committee were surprised that the Ministry were not in a position, while answering the question, to give the information as to whether Mechanical Engineering Research Development Organisation had developed a new technique for the slaughter of animals or not. They desired to have a detailed note as to why C.S.I.R. had not furnished the information during the last so many months.

Sl. No. 14:—The Committee desired to know why the assurance had not so far been implemented as the extension of time asked for upto 15th August, 1974 had already been over.

Sl. No. 15:—The Committee desired to know the reasons for non-implementation of this assurance when the extended time upto 31st August, 1974 had already been over.

Sl. No. 16:—The Committee noted that this was a follow-up question to serial No. 4 of Memorandum No. 81 relating to import entitlements given to major shareholders of Maruti Ltd. which the Committee had already considered. The Committee decided to await implementation of the assurance.

Sl. No. 17:—The Committee agreed to the request for extension of time upto 15th November, 1974 for implementation of the assurance.

Sl. No. 18:—The Committee agreed to the extension of time upto 31st October, 1974.

Sl. No. 19:—The Committee desired to know why extension of time had not been sought for in this case and why there was delay in implementing the assurance by collecting information from Delhi Administration.

Sl. No. 20:—The Committee desired expeditious disposal of this assurance.

Sl. No. 21:—The Committee agreed to the extension of time upto 30th December, 1974 for implementation of the assurance. They, however, desired that whatever information was already available with the Government should be laid on th Table of the House and pending receipt of information from State Government the figures of expenditure of the Central Government should be furnished.

Sl. No. 22:—The Committee expressed surprised that in the present case neither extension of time had been asked for nor had it been implemented even though the information had to be collected from a local authority. They desired a detailed note to be furnished to them giving reasons for delay . Delays in such cases detract from the purpose for which the question was tabled.

Sl. No. 23:—The Committee agreed to the extension of time upto 15th December, 1974. They desired to know whether the Information asked for could not be obtained from the colleges and institutions direct.

Sl. No. 24:—The Committee desired that the information available at least in respect of Central Universities should be furnished and the assurance implemented without delay as the extension of time upto 31st August, 1974 had already been over.

Sl. No. 25:—The Committee desired to know what progress had been made so far in obtaining the information from the local administration. They also desired to have a detailed note explaining reasons for delay.

Sl. No. 26:—The Committee agreed to the extension of time sought for upto 30th November, 1974. However, they desired expeditious implementation of the assurance without any further extension of time.

Sl. No. 27:—The Committee desired implementation of the assurance as the extension of time asked for upto 5th September, 1974 had already been over.

Sl. No. 28:—The Committee did not agree to the extension of time upto 30th November, 1974. They desired a note explaining reasons for delay as well as implementation of the assurance by 31st October, 1974.

Sl. No. 29:—The Committee agreed to the further extension of time upto 30th November, 1974.

Sl. No. 30:—The Committee desired that the assurance should be implemented without delay as the extended time upto 16th September, 1974 had already been over.

Sl. No. 31:—The Committee desired expeditious implementation of the assurance as the extension of time asked for upto 30th September, 1974 had already been over.

Sl. No. 32:—The Committee noted that this was a followup question of serial No. 15 of Memorandum No. 81 which they had already considered. In this case request for extension of time had been made upto 31st May, 1974, which was over long ago.

The Committee took serious note of this delay. They desired that a detailed note explaining the action taken so far to implement the assurances, progress made in collecting the information and the reasons for delay should be furnished to the Committee and action taken to implement the assurance at the earliest.

Sl. No. 33:—The Committee agreed to the extension of time upto 30th November, 1974 as requested.

Sl. No. 34:—The Committee desired to know the reasons for delay in implementing this assurance as the extension of time upto 30th June, 1974 had already been over. They desired expeditious implementation of the assurance.

Sl. No. 35:—The Committee agreed to the extension of time upto 30th November, 1974.

Sl. No. 36:—The Committee desired implementation of the assurance in respect of the information pending.

Sl. No. 37:—The Committee agreed to the extension of time upto 31st October, 1974.

Sl. No. 38:—The extension of time upto 30th June, 1974 had already been over. The Committee therefore desired to know the reasons for delay. They also desired early implementation of the assurance.

Sl. No. 39:—The Committee desired to know the reasons why this assurance had not been implemented, especially when the extension of time upto 31st July, 1974 was over a few months ago.

Sl. No. 40:—The Committee desired expeditious implementation of the assurance as the extension of time upto 15th September, 1974 had already been over.

Sl. No. 41:—The Committee desired early implementation of the assurance as the extension of time upto 30th September, 1974 had already been over.

Sl. No. 42:—The Committee desired expeditious implementation of the assurance as the extension of time upto 15th September, 1974 had already been over.

Sl. No. 43:—The Committee desired to know the reasons for delay in implementation of this assurance as the extension of time till 31st May, 1974 was over several months ago. They also desired to know why such information was not available simultaneously in the respective Ministries.

Sl. No. 44:—The Committee noted that no extension of time had been asked for in this case. They took serious note of this delay and desired that assurance should be implemented expeditiously.

Sl. No. 45:—The Committee desired implementation of this assurance without any further delay as the extension of time upto 30th September, 1974 had already been over.

Sl. No. 46:—The Committee agreed to the extension of time upto 19th November, 1974 as requested.

Sl. No. 47:—The Committee desired to know the detailed reasons as to why the information in respect of questions relating to manufacture of spurious drugs etc. have not been furnished for such a long time as the extension of time upto 30th September, 1974 had already been over.

Sl. No. 48:—The Committee desired expeditious implementation of the remaining portion of the assurance.

Sl. No. 49:—The Committee agreed to the extension of time upto 30th November, 1974.

Memorandum No. 83

Sl. No. 1:—The Committee desired to know whether a decision had not already been taken by Government in the matter and if so, why the assurance had not so far been implemented, especially when the extension of time asked for upto 30th September, 1974 had already been over.

Sl. No. 2:—The Committee expressed their unhappiness over delay in implementation of such assurances in respect of questions pertaining to torture, murder, etc. of Harijans. They desired the information available so far and collected should be given without further delay.

Sl. No. 3:—The Committee desired early implementation of the assurance as the extension of time upto 15th September, 1974 had already been over.

Sl. No. 4:—The Committee desired expeditious implementation of the assurance as the extension of time upto 30th September, 1974 had already been over.

Sl. N. 5:—The Committee desired that information so far available should be laid on the Table of the House without delay as the extension of time upto 15th July, 1974 had already been over long ago.

Sl. No. 6:—The Committee agreed to the extension of time upto 5th December, 1974 as requested.

Sl. No. 7:—The Committee agreed to the extension of time upto 10th October, 1974 and desired its early implementation.

Sl. No. 8:—The Committee agreed to the extension of time upto 30th November, 1974 as requested.

Sl. No. 9:—The Committee desired expeditious implementation of the assurance.

Sl. No. 10:—The Committee desired early implementation of the assurance as the extension of time upto 2nd July, 1974 was over several months ago.

Sl. No. 11:—The Committee desired expeditious implementation of the assurance.

Sl. No. 12:—The Committee desired early implementation of the assurance.

Sl. No. 13:—The Committee desired expeditious implementation of the assurance as the extension of time upto 1st October, 1974 had already been over.

Sl. No. 14:—The Committee agreed to the extension of time upto 15th November, 1974 and desired that it should be implemented by that date.

Sl. No. 15:—The Committee agreed to the extension of time upto 12th December, 1974.

Sl. No. 16:—The Committee were unable to find reasons for delay in implementing this assurance. They desired expeditious implementation.

Sl. No. 17:—The Committee desired early implementation of the assurance as the extension of time upto 31st July, 1974 was over several months ago.

Sl. No. 18:—The Committee desired expeditious implementation of the assurance.

Sl. No. 19:—The Committee desired to know the reasons for delay in implementation of the assurance and desired its early implementation.

Sl. No. 20:—The extension of time upto 31st August, 1974 had already been over. The Committee, therefore, desired immediate implementation of the assurance.

Sl. No. 21:—The Committee agreed to the extension of time upto 15th November, 1974 as requested.

Sl. No. 22:—The Committee noted that this too related to bulk drugs and desired to know why no extension of time had been requested, nor had the assurance been implemented, whereas in some other cases request for extension upto 30th September, 1974 had been made. They were of the opinion that this case also should be discussed by them in detail.

Sl. No. 23:—The Committee desired early implementation of the assurance as the extension of time upto 30th September, 1974 had already been over.

Sl. No. 24:—The Committee desired early implementation of the assurance as the extension of time upto 30th September, 1974 had already been over.

Sl. No. 25:—The Committee took serious view of the fact that even though the extension of time upto 11th June, 1974 had been long over, the assurance had neither been implemented nor any progress had been intimated to the Committee. They desired a note to be furnished to them showing reasons for delay and the progress made so far.

Sl. No. 26:—The Committee agreed to the extension of time upto 31st October, 1974.

Sl. No. 27:—The Committee agreed to the extension of time upto 31st October, 1974.

Sl. No. 28:—The Committee noted that this was a follow-up question relating the serial No. 44 of Memorandum No. 81. The Committee noted that a statement giving reasons for non-implementation of the assurance had already been laid on the Table by the Minister of State in the Ministry of Home Affairs on the 26th August, 1974 and the Committee had decided to await implementation by 30th September, 1974.

Sl. No. 29:—The Committee agreed to the extension of time upto 30th November, 1974. They were of the view that in such matters Government should not take a long time to implement the assurance.

Sl. No. 30:—The Committee agreed to the extension of time upto 30th November, 1974.

Sl. No. 31:—The Committee agreed to the extension of time upto 30th November, 1974 and not upto 12th December, 1974 as requested.

They were of the view that such information should be available readily and there should not be undue delay. They desired to know the reasons for delay and the progress made so far.

Sl. No. 32:—The Committee desired early implementation of the assurance as the extension of time upto 30th September, 1974 had already been over.

Sl. No. 33:—The Committee desired implementation of the assurance without further delay and agreed to the extension of time upto 15th October, 1974.

Sl. No. 34:—The Committee desired that the rest of the information should be furnished early and the assurance implemented.

Sl. No. 35:—The Committee desired early implementation of the assurance as the extension of time upto 31st July, 1974 was long over.

Sl. No. 36:—The Committee desired to know whether the position regarding non-availability of Sorbitrate in bulk packing had since been ascertained. They desired early implementation of the assurance.

Sl. No. 37:—The Committee desired that the rest of the information should be collected without delay and the assurance implemented.

Sl. No. 38:—The Committee desired expeditious implementation of the assurance as the extension of time upto 30th September, 1974 had already been over.

Sl. No. 39:—The Committee desired to know the reasons for delay as the original question was asked in April, 1973. They also wanted to know from which authority the information was to be collected and whether that authority was under the Central Government.

Sl. No. 40:—The Committee agreed to the extension of time upto 31st October, 1974.

Sl. No. 41:—The Committee desired to know the detailed reasons for delay in implementation of the assurance as the information had to be collected from a Central Government Undertaking. They desired expeditious implementation of the assurance.

Sl. No. 42:—The Committee desired to know the reasons for delay in implementing this assurance which pertaining to a Central

Government Undertaking especially when the extension of time upto 31st August, 1974 had already been over.

Sl. No. 43:—The Committee desired early implementation of the assurance as the extension of time upto 31st July, 1974 was over several months ago.

Sl. No. 44:—The Committee desired to know the progress made in the collection of the information. They also desired expeditious implementation of the assurance which was pending for a long time.

Sl. No. 45:—The Committee desired expeditious implementation of the assurance which was pending since August, 1973.

Sl. No. 46:—The Committee did not agreed to the extension of time upto 30th November, 1974, but agreed to extend the time upto 15th November, 1974. They also desired to be informed of the reasons for delay in the implementation of the assurance.

Sl. No. 47:—The Committee desired expeditious implementation of the assurance.

Sl. No. 48:—The Committee noted that the question seeking information regarding cancellation of trains due to strikes from January to October, 1973 had not yet been implemented though the extension of time upto 31st May, 1974 was over long ago. They desired expeditious implementation of this assurance.

Sl. No. 49:—The Committee desired expeditious implementation of the assurance.

Sl. No. 50:—The Committee felt that the information sought for should be readily available in the Railway Board and there should not be any further delay in the implementation of the assurance.

Sl. No. 51:—The Committee agreed to the extension of time upto 15th November, 1974 and not upto 30th November, 1974 as requested.

Sl. No. 52:—The Committee agreed to the extension of time upto 31st October, 1974.

Sl. No. 53:—The Committee desired that the assurance should be implemented without delay as the extension of time requested upto 30th September, 1974 was already over.

Sl. No. 54:—The Committee desired to know the reasons for delay and progress made so far in the matter as the extension of time upto 31st July, 1974 was over long ago.

Sl. No. 55:—The Committee desired expeditious implementation of the assurance as extension of time upto 18th September, 1974 was already over.

Sl. No. 56:—The Committee agreed to the extension of time upto 3rd October, 1974, but desired expeditious implementation.

Sl. No. 57:—The Committee desired to know why there was delay in implementation of the assurance as the assurance related to a specific matter about a particular firm in Delhi from whom D.G.S.&D. purchased high speech steel. They desired that a detailed note explaining reasons for delay should be furnished to them at an early date.

Memorandum No. 84

Requests from the Department of Parliamentary Affairs for extension of time for the implementation of certain assurances.

5. The Committee considered requests from the Department of Parliamentary Affairs for the extension of time-limit for the implementation of 17 assurances as shown in Annexure III.

After examining the reasons advanced by the Ministries concerned, the Committee agreed to grant extension of time in respect of certain assurances upto the period shown against them. The observations made by the Committee on these assurances are indicated in Annexure-III.

The Committee then adjourned.

ANNEXURE I

As on 10th September, 1974

(Vide para 4 of Minutes dated 3rd October, 1974)
Pending assurances pertaining to Ninth Session, 1973 of Fifth Lok Sabha.

Sl. No.	Date and Reference	Text of Question/Debate	Assurance given	Remarks
1	2	3	4	5
		<i>(Ministry of Agriculture)</i>		
1	USQ. No. 15 dt. 12-11-73 by Shri Sat Pal Kapur.	(a) whether the C.B.I. has completed the investigation into the misappropriation of funds by National Agro-Industrial Corporation, Delhi; (b) if so, the findings thereof and the action taken by Government; and (c) if not, when the investigation by C.B.I. is likely to be completed.	(a) to (c) The requisite information is being obtained from the C.B.I. and will be laid on the Table of the Sabha.	Request received from DPA on 27-9-74 for extension of time upto 31-12-74.
2	USQ. No. 87 dt. 12-11-73 by Shri Bhagirath Bhanwar.	(a) whether the attention of Government has been drawn to the news item published in 'Hindustan' dated the 7th September to the effect that sealed Vanaspati Ghee has been found adulterated with mineral oil; (b) if so, the broad outlines thereof; (c) the level at which this adulteration was made; and (d) the persons against whom action has been taken in the said case.	(b) to (d) Information has been called for from the Government of Punjab and it will be laid on the Table of the Sabha on receipt.	Request received from DPA on 28-5-74 for extension of time upto 16th August 1974. No further extension sought for.

3 USQ No. 142 dt. 12-11-73
by Shri K. M. Madhukar.

- (a) whether a huge bulk of cultivable lands belonging to the tribals is in possession of persons other than the tribals;
(b) if so, how much tribal land is in possession of the non-tribals; and
(c) what concrete measure has been taken or directive Government has given to get back these lands.

Request received from DPA on 10-6-74 for extension, of time upto 1st September 1974. No further extension sought for. (Further extension upto 15-12-74 received).

4 USQ No. 149 dt. 12-11-73
by Shri Indrajit Gupta.

- (a) whether certain merchants who deal in wheat and rice trade had been arrested under D.I.K.
(b) if so, the names of the States and merchants and the number; and
(c) what punishments were given to them socially and under the laws of Government.

Request received from DPA on 16-7-74 for extension of time upto 31st August, 1974. No further extension sought for. (Further extension upto 15-10-74 received).

(a), (b) & (c) The information is being collected and will be placed on the Table of the Sabha as soon as it is available.

5 USQ No. 1077 dt. 19-11-73
by Shri B^hgendra Jha.

- Referring to the reply to Unstarred Question No. 3716 dt. 20th August, 1973 and asking for:—
- (a) the concrete to reaction of the respective State Governments to the Centre's vigorous efforts for speedy and effective implementation of the policy of uniformity in tenancy laws;
(b) the concrete suggestions made to respective State Governments to bring about uniformity; and
(c) whether the laws conferring certain security to share-croppers are openly violated through illegal evictions in Bihar,

(a) to (c) The Information is being collected and will be laid on the Table of the Sabha when received.
Request received from DPA on 31-8-74 for extension, of time upto 31st October 1974.

West Bengal and other States and even in U.P. and M.P., illegal share cropping is prevalent; if so, Government's reaction thereof.]

6 USQ.No. 1111 dt. 19-11-73
by Dr. Laxminarayan
Pandeya.

(a) & (b) The information is being collected and will be placed on the Table of the Sabha.

7 USQ.No. 2356 dt. 26-11-73
by Shri S. N. Misra.

(a) whether Government have seen the press reports in the *Hindusthan Times* dt. 31-10-73 wherein it has been stated that much published land reforms year 1973-74 has failed to record any appreciable gains in achieving the objectives set forth by the State Governments; (b) whether it has also been reported that entire agrarian reforms programme could not be covered for the last one year, if so, the reasons thereof; and (c) the steps taken by Central Government in this regard.

(b) & (c) The information is being collected and will be laid on the Table of the Sabha when received.

8 USQ.No. 2156 dt. 26-11-73
by Sarvashri N. K.
Sanghi and Prasannbhai
Mehta.

(a) whether the Central Government had made a serious exhortation to State Governments to enforce the Defence of India Rules to dehoard the hoarded foodgrains and to maintain the price level of the foodgrains.

(b) & (c) Information has been called for from the State Governments / Administrations, and will be laid on the Table of the Sabha as soon as received.

(b) whether reports received from the different State Governments show that no serious effort had been made by any State Government in this matter. (c) if so, the names of the States which had enforced Defence of India Rules and the particulars of the reports sent by each in regard to its implementation.

Request received from DPA on 16-7-74 for extension of time upto 15th August, 1974. No further extension sought for.

9 USQ. No. 3104, dt. 3-12-73 by Shri Nawal Kishore Sinha. Request received from DPA on 8-8-74 for extension of time upto 30th September, 1974.

(a), (b) & (c) The information is being collected from the concerned Departments of the Government and will be laid on the Table of the Sabha as earlier as possible.

- (a) the controlled and open market price of kerosene, vanaspathi, mustard oil, sugar and various brands of baby food in the various State Capitals and Delhi in April, 1973 and in September-October, 1973;
(b) whether it has been brought to the notice of the Ministry that most of these items are being sold in blackmarket; and
(c) that steps taken to ensure supply of these essential items to consumers at reasonable price.

10 USQ. No. 3977, dt. 10-12-73 by Dr. Laxminarayan Pandeya. Request received from DPA on 16-9-74 for extension of time upto 31st October, 1974.

(a) to (c): The appointment of wholesale dealers for lifting stocks of levy sugar from factories in different states, its allocation to different districts within the State; and matters relating thereto, were the concern of the State Government in 1970-71 and 1971-72. The required information has accordingly been called for from the Government of Madhya Pradesh and it will be laid on the Table of the Sabha as soon as it is received.

- (a) the number of sugar dealers of Mand-saur and Ratlam Districts in Madhya Pradesh who were given permits during 1970-71 and 1971-72 for bringing sugar from Uttar Pradesh and Maharashtra besides Madhya Pradesh.
(b) whether Government have received complaints to the effect that these dealers sold the sugar in the States from where they had purchased it; and
(c) if so, the action taken by Government in this regard.

11 USQ. No. 3961, dt. 10-12-73 by Shri G.C. Dixit. Request received from DPA on 28-8-74 for extension of time upto 31st October 1974.

(a) to (c). The information is being collected and will be placed on the Table of the House.

- (a) the amount of loans advanced to such farmers of Madhya Pradesh for the purchase of tractors and fertilizers as have not paid the amount of loan though the same has become due for repayment.

- (b) the amount of loans advanced to the farmers and the amount out of that still to be recovered; and
 (c) the outstanding amount of taxes against the farmers having big holdings.
- 12 USQ.N., 4009 dt. 10-12-73
 by Shri Lalji Bhai. Request received from DPA on 16-9-74 for extension of time upto 31st October, 1974.
- (a) & (b). The information is being collected from the States and will be placed on the Table of the Sabha when received.
- (a) the names of the States where Government have cleaned forest lands to make them cultivable during 1971-72 and 1972-73; and
 (b) the extent of the allotment of this land to the harijans.
- 13 USQ.N., 4128 dt. 10-12-73
 by Shri M.S. Purry. The information is being collected from the CSIR and will be laid on the table of the Sabha in due course.
- (a) and (b). The information is being collected from the CSIR and will be laid on the table of the Sabha in due course.
- (b) if so, the specification thereof.
- 14 Calling Attention Notice dt. 14-12-1973. On a query raised by Sh. Jyotirmoy Bosu the Minister said, "May I tell him that the Committee has asked extension of time? In March the report will be available. As soon as it is available, the same will be placed on the Table of the House."
- Reported loss of about Rs. 10 lakhs to National Seeds Corporation due to Shady Transactions. Request received from DPA on 8-7-74 for extension of time upto 15th Aug. 1974. No further extension sought for.
- 15 USQ.N., 5039 dt. 17-12-73
 by Shri N. R. Vekaria and Shri Arvind M. Patel. The number of Solvent Extraction Plants working in India, State-wise.
- The required information is being collected from the State Governments and will be laid on the table of the Sabha in due course. Request received from DPA on 8-7-74 for extension of time upto 31st August, 1974. No further extension sought for.

(Ministry of Commerce)

16 USQ. No. 2851 dt. 30-11-73
by Shri Madhu Limaye.

Referring to the reply to Unstarred Question No. 899 dt. 27-7-73 and asking:—

- (a) whether the information about import entitlements given to the major shareholders to Maruti Limited and its Directors has since been collected;
(b) if so, the broad outlines thereof; and
(c) if the information has not been collected and reasons for this inordinate delay.

(a), (b) & (c). The information is still being collected.

Statement giving reasons for delay in implementation of assurance given in reply to USQ. No. 899 dated 27-7-73, laid by the Minister of Commerce on the Table of the House on 26-8-74. The Committee decided to await implementation by 30-9-74.

17 SQ.No. 388 dt. 7-12-73
Supplementary by Shri K. P. Unnikrishnan.

Re: *Foreign Exchange to Coca-cola Export Corporation.*
The Hon'ble Member wanted to know whether the Minister of Commerce is aware of the fact that whereas the payment of foreign exchange in 1970 as area office expenses was only Rs. 4.70 lakhs, in 1971 it went up to Rs. 41.98 lakhs.

The Minister said "since this particular matter has been told to me by the hon. Member only now, I shall find out."

Request received from DPA on 24-9-74 for extension of time upto 15-11-74. Since implemented of.

18 SQ.No. 594 dt. 21-12-73
Supplementary by Shri Ramesh Sen.

Rehabilitation of Sick Tea Gardens.

On being asked by the Hon'ble Member whether the Govt. is prepared to lay on the Table of the House this particular recommendation with regard to particular sick mills, the Minister stated that since we are looking into the matter and final decisions have not been taken on the recommendations of the task Force, at this stage we do

Request received from DPA on 8-8-74 for extension of time upto 31-10-74.

not propose to lay it on the Table of the House. But, as and when we take a decision on the matter, we will lay it on the table.

(Ministry of Education & Social Welfare).

19 USQ. No. 165, dt. 12-11-73
by S/Shri G. P. Yadav,
Vikram Mahajan.

(a) & (b) The requisite information is being collected from the Delhi Administration and will be laid on the Table of Sabha as soon as possible.

(b) the reasons for not filling up these Posts so far and the time by which these posts are likely to be filled up.

Since implemented.

20 USQ. No. 3142, dt. 3-12-73
by Shri B.S. Bhaura.

(a), (b) and (c). It was stated that the position with regard to Union Territories (Other than Arunachal Pradesh, Pondicherry, Chandigarh and Dadra and Nagar Haveli and Delhi) is being ascertained.

(a) whether in Union Territories, Teachers, who are freedom fighters, are given extension of service upto five years;

(b) if so, the facts there; and

(c) if not, the reasons thereof.

21 USQ. No. 3174 dt. 3-12-73
by Shri P.G. Mavalankar.

(a), (b) & (c). It was inter-alia stated that under the financial pattern of the scheme the Central and State Governments have to share the expenditure on a 2:1 ratio. Information regarding the total expenditure incurred on the National Service Scheme since its inception is being collected.

(a) whether Government have assessed the working of the National Service Scheme in Colleges and Universities all over the country;

(b) if so, the main findings thereof; and

(c) the total amount spent by Central and State Governments on the NSS since its inception.

Request received from DPA, on 24-9-74 for extension of time upto 30-12-74.

22 USQ. No. 3975 dt. 10-12-73
by Shri R. N. Barman.

(a) to (c). Information for Hastinapur College was furnished. Information in respect of other colleges in South Delhi is being collected and a statement will be laid on the Table of the House.

(a) whether the students of various colleges in South Delhi (specially of Hastinapur College) have not been supplied with the text books, which were sanctioned to them from Students' Aid Fund, even after seventh months of the commencement of the current year academic session;

(b) whether some of the students of Hindi medium of Hastingspur College have been supplied English medium books, and

(c) what remedial measures Education Ministry would like to propose to cover up the loss suffered by poor students due to non-availability of text books in time.

23 SQ. No. 511 dt. 17-12-73
by Shri Narain Chand
Parashar.

(a) whether there are some Educational Institutions in the States of Jammu and Kashmir, Himachal Pradesh, Punjab, Haryana and the Union Territories of Delhi and Chandigarh, which are permitted to seek financial assistance from abroad; and if so, the location thereof;

(b) the total amount of foreign assistance received by three Institutions in 1970-71, 1971-72 and 1972-73; and

(c) whether there is any Government body to ensure that the amount of assistance so received is actually spent for the purpose it is given.

24 USQ. No. 4983 dt. 17-12-73
by Dr. Laxminarayan
Pandeya.

(a) the number of Universities closed during the period from 1st April, 1973 to 30th November, 1973 indicating the dates, on which they were closed; and

(b) the reasons therefor.

(a) and (b). It was *inter-alia* stated that a list of educational institutions in the States of the Jammu and Kashmir, Himachal Pradesh, Punjab, Haryana and the Union Territories of Delhi and Chandigarh, which received aid from foreign countries up to Rs. 10,000/- and above, together with the names of the countries giving the aid and the details of the aid during 1972-73, will be compiled and placed on the Table of the House in due course.

(a) and (b). The required information is being collected and a statement will be placed on the Table of the Sabha in due course.

Request received from DPA on 24-5-74 for extension of time upto 31st Aug., 1974. No further extension sought for.

Request received from DPA on 20-9-74 for extension of time upto 15-12-74.

- 25 USQ. No. 4992, dt. 17-12-73
by Shri Phool Chand
Verma and Shri Ambuwant
Dhotre.
- (a) whether some Dance Teachers in Department of Education, Delhi Administration, Delhi have been working in the pay scale of Rs. 165—350 and teaching the Higher Secondary Classes;
- (b) if so, why they have not been granted pay scale of T.G.T. i.e. Rs. 250—550 though they are eligible and qualified to teach the Higher Secondary Classes where others have the same qualification enjoy the above said T.G.T. scale; and
- (c) if so, number of such teachers who have represented their cases departmentally but their requests were turned down simply stating that they are not qualified and if so, reasons therefor.
- (a), (b) & (c). The information is being collected and will be laid on the Table of the Sabha in due course.
- 26 SQ. No. 90, dt. 16-11-73
by Shri Vayalar Ravi.
- (a) the total amount of dividend declared by the different automobile firms during the last three years and its yearwise break-up;
- (b) what is the percentage of increase of their capital in proportion to expansion; and
- (c) the reasons why foreign companies having Head Office abroad are being paid technical or collaboration fee.
- (b) & (c). Information is being collected and will be laid on the table of the House to the extent it become available.
- (Ministry of Finance)
- 27 USQ. No. 832, dt. 16-11-73
by Shri Shankar Rao Savant.
- (a) which projects in the Public Sector are behind the schedule.
- (b) what are the causes in each case for their remaining behind schedule; and
- (c) what steps have been taken to expedite the completion of each of them.
- (a), (b) & (c). It was *Inter alia* stated that the latest information in respect of the Projects which are behind schedule is behind collected will be placed on the Table of the House.
- Request received from DPA on 10-9-74 for extension of time upto 30-11-74.
- Request received from DPA on 19-8-74 for extension of time upto 5th September 1974. No. further extension sought for.

28 USQ.No. 845 dt. 16-11-73
by Shri E.V. Vikhe Patil

(a) whether Government have imposed any export obligation on foreign Companies operating in India and if so, the nature of obligation ;
(b) whether the export obligation has any relationship with the number of equity shares held by the foreigners ; and

(c) the names of foreign companies in India engaged in production in which foreigners hold more than 50 percent equity shares ?

(a) and (c). The information is being collected and will be laid on the Table of the house to the extent it becomes available.

Request received from DPA on 16-9-74 for extension of time upto 30th November, 1974.

29 USQ. No. 852 dt. 16-11-73
by Shri P.G. Mavalankar.

(a) the total amount spent in Indian currency as well as in foreign exchange on the foreign tours of different Ministers including Prime Minister during the inter-session period—September 6, 1973 to November, 11, 1973.

(b) the purpose of such visits made ; and

(c) the concrete results achieved thereby.

(a), (b) and (c). The requisite information is being collected and will be laid on the Table of the House as soon as it is available.

Request received from DPA on 5-6-74 for extension of time upto 31st August, 74. No further extension sought for (Further extension upto 30-11-74 received).

30 USQ. No. 568 dt. 6-11-73
by Dr. Laxminarayan
Pandeya and Shri Shankar
Dayal Singh.

(a) the amount of money stolen from the various Banks in India during 1971-72 and 1972-73 together with the names of places where they are situated ;

(b) the number of cases in which thieves have been apprehended.

(a) and (b). Information to the extent possible is being collected and will be laid on the Table of the House.

Request received from DPA on 24-8-74 for extension of time upto 16th September, 1974. No further extension sought for.

31 SQ. No. 190 dt. 23-11-73
Supplementary by Shri
Dinesh Singh.

Amount of Deposits in private Banks.

On a point raised by Shri Dinesh Singh re: less profitability in Nationalized Banks and greater profitability in the case of Foreign Banks, the Minister *inter-alia* stated that in the

Request received from DPA on 28-8-74 for extension of time upto 30th September, 1974. Since implemented

course of last year or so, information about expansion, of branches in rural areas the number of accounts that have been opened in the rural areas, the amount that is given by way of credit to private, sectors, etc. had been given so far as nationalised Banks are concerned. As for as foreign banks are concerned, I do not think we have given more detailed information. I will try to give him information about that.

32 USQ. No. 1880 dt. 23-11-73
by Shri Madhu Limaye.

Referring to the reply given to Unstarred question No. 1922 dated the 3rd August, 1973, and asking :—

(a) whether the information relating to evasion or non-payment of Corporation Tax, Personal Income-tax and Excise Duty by major shareholders and Directors of Maruti Ltd. has since been collected; and

(b) if so, the broad outlines thereof.

33 USQ. No. 2855 dt. 30-11-73
by Shri Jyotirmoy Bosu.

Referring to the reply to USQ. No. 4249 dt. 24-8-73 and asking :—

(a) whether the list of foreign companies, branches as well as subsidiaries as given by the Ministry is complete;

(b) if not, which are the companies left out;

(a) and (b). It was *inter-alia* stated that information in respect of direct taxes is being collected and will be laid on the Table of the House.

Request received from DPA on 29-4-74 for extension of time upto 31st May, 1974. No further extension sought for.

(c) and (d). The Information is being collected and will be laid on the Table of the House to the extent available.

Request received from DPA on 16-9-74 for extension of time upto 30-11-1974.

(c) paid up capital, total assets, turn over and gross profits of each of the companies enlisted in the statements I and II, year-wise from 1969-70 to 1971-72; and

(d) whether Government agrees that the remittances by these Companies are highly disproportionate.

34 USQ. No. 2950 dt. 30-11-73 by Shri Samar Guha.

(a) whether the Ministry has issued any circular to the Ministers and Secretaries of different Ministries for adoption of austerity measures;
(i) generally and (ii) when on tour inside the country and abroad;

(b) if so, the salient features of the measures suggested;

(c) the various amount sanctioned for the (i) Prime Minister (ii) Ministers and (iii) higher officials while on tours inside India and abroad during the year 1972-73 and upto October 31st, 1973;

(d) the amounts sanctioned for conveyances other than those extended to them by the Indian Missions and the host countries to (i) the Prime Minister (ii) Ministers and (iii) the high officials on tours abroad during the same period.

35 USQ. No. 2969 dt. 30-11-73 by Shri Sudhakar Pandey.

(a) The existing arrangements in this regard in the Ministry of Finance proper are considered adequate for the present.

(c) and (d). The information is being collected and will be laid on the Table of the House as soon as possible.

Request received from DPA on 6-6-74 for extension of time upto 30-6-74. No. further extension sought for Since implemented.

Request received from D.P.A. on 28-8-74 for extension of time upto 30-11-74.

the requirement of the Official Languages Act;

- (b) the number of cases which have come to notice during the last three months in which letters, circulars, orders were issued in English only; and
- (c) if so, the action taken or proposed to be taken in this regard.

36 USQ. No. 2981 dt. 30-11-73
by Shri Saroj Mukherjee.

- (a) the total number of seizures and value of smuggled goods seized by the Customs Department in the country in the year 1972-73, State-wise; and
- (b) the number of persons prosecuted for participating in the smuggling activities in each State during the year.

In respect of the remaining States/Union Territories which for customs purposes are covered by more than one Custom Houses/Central Excise Collectorate, separate State-wise figures are being obtained and will be laid on the table of the House.

37 USQ. No 3828 dt. 7-12-73
by Shri Jyotirmoy Bosu.

- (a) how many foreign controlled companies branches as well as subsidiaries including foreign banks, have been charged with malpractices like evasion of Indian taxes during the last three years;
- (b) the specific charges against each; and
- (c) what action, if any, has been taken on each of those charges.

In so far as the subordinate offices are concerned, the required information is not readily available and being collected from various offices and will be laid on the table of the House when it is received.

- (b) and (c). It was *inter alia* stated that as regards the department of Revenue and Insurance, the required information is being collected and will be laid in the Table of the House.

(a) and (b). It was *inter alia* stated that the information in respect of Andhra Pradesh, Assam, Meghalaya, Tripura, Manipur, Karnataka, Kerala, Orissa and Tamil Nadu was furnished.

Request received from D.P.A. on 14-8-1974 for extension of time upto 31st October, 1974.

(a), (b) and (c). The information is being collected and will be laid on the table of the House as soon as possible.

38 USQ. No. 3830 dt. 7-12-73
by Shri Jyotirmoy Bosa.

- (a) the names and particulars of the companies under the control of 75 large business houses who have been charged with tax evasion and violation of foreign exchange regulations during the last three years;
- (b) the names and particulars of the Directors of Companies under the control of large business houses who have been charged with tax evasion, violation of foreign exchange regulations and fraudulent transactions during these years;
- (c) what are the specific charges against each company and individual; and
- (d) what action, if any, has been or is being taken against each of them.

(a) to (d) The information is being collected and will be laid on the Table of the House as early as possible.

Request received from D.P.A. on 2-3-1974 for extension of time up to 30-6-74 No. further extension sought for.

39 USQ. 3889 dt. 7-12-73 by
Shri Sornnath Chatterjee.

- (a) how many official delegations have been sent abroad since the introduction of austerity measures orders issued on 23rd August, 1973 and what have been the composition and purpose of such delegations; and
- (b) the expenditure incurred on these delegations including foreign exchange.

(a) and (b) the information is being collected and will be laid on the Table of the House as soon as possible.

Request received from D.P.A. on 15-6-74 for extension of time upto 31st July, 1974 No. further extension sought for.

40 USQ No. 4756 dt. 14-12-73
by Shri Hukam Chand
Kachwai and Dr. H. P.
Sharma.

- (a) the estimated number of indigenous and imported cars in Government offices and Public Sector Undertakings in the country at present.

According to information readily available, approximately 3580 vehicles including 294 imported ones were with Government offices as on 1-5-72. the present position regarding cars in Govt. offices and Public Sector Un-

Request received for D.P.A. on 22-8-74 for extension of time upto 15th sept, 74 No further extension sought for.

undertakings in the country is being ascertained from the various Ministries. The information will be placed on the Table of the House, as soon as possible.

41. USQ. No. 4820 dt. 14-12-73 by Shri Jagannath Mishra

Referring to the Unstarred Question No. 905 dated 27-7-73 and asking:—

(a) and (b) The information is still being collected and will be laid on the Table of the House
Request received from D.P.A. on 13-6-74 for extension of time upto 30th Sept. 74.

- (a) Whether information about foreign companies other than those mentioned in the above reply has since been collected; and
(b) if so, the names of the Companies and the amount repatriated by them during the last three years.

42. SQ. No. 601 dt. 21-12-73 by Shri Vayalar Ravi.

- (a) the total amount of dividend declared by different automobile tyre manufacturing firms during the years 1971-72 and 1972-73, year-wise and firm-wise ;
(b) the amounts repatriated by them;
(c) what is the percentage of increase of foreign capital in proportion to the expansion of each firm;
(d) the reasons why foreign companies, having Head Offices abroad, are being paid technical or collaboration fee; and
(e) whether Government examined the reasons for the big difference in the profits of these foreign firms as compared to Indian firms.

(b), (c) (e) The information is being collected and will be laid on the Table of the House
Request received from D.P.A. on 4-7-74 for extension of time upto 30th September, 1974.

43. U.S. No. 5756 dt. 21-21-73 by S/Shri Vayalar Ravi and Ramachandran Kadanna-ppalli.

(a) and (b) The information is being collected and will be laid on the Table of the House as soon as possible.
Request received from D.P.A. on 26-4-74 for extension of time upto 31-5-74 No. further extension sought for.

(b) How any of these officials have gone abroad more than once and the number of times each official has visited abroad.

44. USQ. No. 5778 dt. 21-12-73 by Shri Jyotirmoy Bosu. (a) whether the present Chairman of the Birla-Heilger group of companies and his family are the trustees of several Trusts: (a) to (e) The information is being collected and will be laid on the Table of the House as soon as possible.

(b) if so, the name and description of such trusts and the total value of assets owned by each;

(c) whether it has been alleged that the Chairman and his family, by virtue of the fact that they are the trustees of the said trusts, transact sale, purchase and transfer of share amongst these Trusts on the one hand and on the other hand, by virtue of the fact that they have the controlling shares in the Heilger Private Limited and their group of companies transact sale, purchase and transfer of shares of the companies in between the trusts and the Companies, within the trusts and within the companies themselves;

(d) if so, the details thereof and Government's reaction thereto; and

(e) whether any provisions of the Trusts Act, have been violated by the said Chairman, if so, the particulars thereof.

45. USQ. No. 5389 dt. 21-12-73 by Shri Jagannathrao Joshi (a) the names of the shareholders having shares of Rs. 1,000 or more in the Maruti Ltd., who are in arrears of taxes: (a) (b), (c) & (d) the requisite information is being collected and will be laid on the Table Request received from D.P.A. on 17-7-74 for extension of time upto 30-9-74.

(b) the amount of taxes outstanding against each of them;

(c) the nature of taxes which are outstanding for more than three years, and

(d) the measures taken to realise these outstanding taxes and what further action is proposed to be taken in this regard.

(Ministry of Health & Family Planning)

46. USQ. No. 1197 dt. 19-11-73 by Shri Mahadeepak Singh Shukya.

(a) and (b) Information is being collected and will be laid on the Table of the Sabha. Request received from D.P.A. or 31-8-74 for extension of time upto 19-11-74.

(b) the steps taken for the development of research in ayurveda.

47. USQ. No. 4973 dt. 17-12-73 by Shri Chandu Lal Chandrakar and Dr. Laxminarayn Pandeya.

(a) the number of persons arrested for manufacturing spurious drugs during the last one year, and

(a) and (b) The information is being collected from the State drug Authorities and will be furnished as soon as received from them. Partly implemented *vide* statement laid in Lok Sabha on 26-4-74. Request received from D.P.A. for extension of time upto 30-9-1974.

(b) the action taken against them and how many of them were awarded sentences.

48. USQ. No. 5021, dt. 17-12-73 by Shri Amar Singh Chaudhari and Shrimati Savitri Shyam.

(a), (b) & (c) The information is being collected from all concerned and it will be laid on the Table of the Sabha in due course. Partly implemented *vide* statement laid in Lok Sabha on 4-9-1974.

(b) if so, the particulars of such cases and the reasons thereof; and

(c) what steps have been or are being taken to expedite the payment of the such claims.

Partly implemented *vide* statement laid in Lok Sabha on 26-4-74. Request received from D.P.A. on 20-9-74 for extension of time upto 30th, November, 1974.

49. USQ. No. 5031, dt. 17-12-73 by Shri R. R. Sharma.

(a) whether proper facilities for plastic surgery are not available in India;

(b) if so, the progressive steps taken in this direction; and

(c) in case such facilities are available, the total number of patients admitted to Government hospitals during 1972-73 and the percentage of the patients who were cured.

(c) The Information is being collected and will be furnished as soon as available.

ANNEXURE—II

As on 10th September, 1974

(Vide para 4 of Minutes dated 3rd October, 1974

Pending assurances pertaining to Ninth Session, 1973 of Fifth Lok Sabha

Sl. No.	Date and Reference	Text of Question/Debate	Assurance given	Remarks
		(Ministry of Home Affairs)		
1.	USQ. No. 458 dt. 14-11-73 by Shri C.K. Chandrasekhar	(a) whether Government have taken any decision regarding the grant of pension to those freedom fighters who have taken part in the Telengana uprising against the Razzakar and Nizam of Hyderabad and also the Pannayya Vayalar uprising against the King of Travancore and his scheme of Independent Travancore; and (b) if not, the reasons for the delay and when the final decision is expected to be taken.	(a) & (b) The matter is under consideration and the decision will be laid on the Table of the Sabha.	Request received from DPA on 5-8-74 for extension of time upto 30.9.74.
2.	USQ. No. 496 dt. 14-11-73 by Smt. Bhargavi Shankappa and Shri M. S. Purty.	(a) the number of Harijans murdered, burnt to death, tortured, evicted and the number of Harijans huts burnt in the various parts of the country during the current year, State-wise;	(a) and (c) Information is being collected and will be laid on the Table of the House.	Since Implemented.

- (b) the Steps taken to prevent recurrence of such incidents; and
- (c) the action taken or being taken against those guilty.

3. USQ. No. 1435 dt. 21-11-73 by Shri Birender Singh Rao. The total amount of T.A., D.A. drawn by each Central Government Minister during the year 1972-73. The information is being collected and will be laid on the Table of the House. Request received from DPA on 22-8-74 for extension of time upto 15-9-74. No further extension sought for.
4. USQ. No. 1469 dt. 21-11-73 by S/Shri G. P. Yadav and Hukam Chand Kachwai, (a) whether about twenty leaders, including former Ministers of District Anantpur in Andhra Pradesh have demanded that Christian missionary K. Vincent Ferrar should be expelled from the District as well as from the State; (a) and (b) Representations have been received from various Quarters in support of, and against the activities of Mr. Ferrar. Request received from DPA on 8-7-74 for extension of time upto 30-9-74.
- (b) if so, the reaction of Government there- to. Enquiries are being made into the matter.
5. USQ. No. 2406 dt. 28-11-73 by Smt. Krishna Kumari and Shri Martand Singh (a) the number of residential houses built for Harijans/Backward people in the country so far during the current Five Year Plan and the number of houses proposed to be constructed the next plan period; (a), (b) & (c) The information is being collected from the State Governments / Union Territory Administrations and will be laid on the Table of the House as soon as it is received. Request received from DPA on 3-5-74 for extension of time upto 15th July, 1974. No further extension sought for.
- (b) the basis on which allotment has been made and is proposed to be made in future; and
- (c) the estimated cost of such houses.

6. USQ. No. 3436 dt. 5-12-73 by Shri Rana Bihadur Singh (a) Whether the persons left over in P. k-occupied Kashmir area during 1943-1965 and 1971 have been allowed entry into Kashmir by India; and (b) if so, the number; thereof.
7. USQ. No. 3441 dt. 5-12-73 by Dr. Govind Das Ritohariya. (a) number of Harijan families in Bundelkhand region who have been allotted residential plots; and (b) the names of villages district-wise, where these plots have been allotted.
8. USQ. No. 3581 dt. 5-12-73 by Shri Yamuna Prasad Madal. (a) the pay scales and qualifications of Hindi Officers and Hindi Translators in various offices of the Government of India; (b) the number of posts, sanctioned for Hindi work, department-wise, and the number of posts which have been filled indicating the number of regular and ad-hoc appointments made against them; (c) whether regular appointments have not been made against more than half the posts sanctioned for Hindi work; and (d) if so, the reasons therefor and the steps being taken by the Government to make the appointments regular and to improve their service conditions.
9. USQ. No. 4358 dt. 12-12-73 by Shri Bishwanath Jhunjhunwala. (a) the names of the political parties which are running their own volunteer forces in the country and the nature of training that is given to them; (b) whether some of the volunteer forces are also trained in the use of lethal weapons and if so, whether Government's permission for their use is necessary and in how many cases such permission has been given; (a) & (b) Information is being collected and will be laid on the Table of the House. Request received from DPA on 16-9-74 for extension of time upto 5th December 1974. (a) & (b) The Information is being collected from the State Government and will be laid on the Table of the House as soon as it is received. Request received from DPA on 17-7-74 for extension of time upto 10-10-74. (a) to (d). The required information is being collected and will be laid on the Table of the House. Request received from DPA on 30-8-74 for extension of time upto 30-11-74. (a), (b) & (c) Facts are being ascertained.

(c) the respective strength of the volunteer forces of each party and the objective of each such volunteer forces.

10. USQ.No.4389 dt.12-12-73
by Shri Mahadeepak
Singh Shakya.

The information is being collected from the State Government/Union Territories and will be laid on the Table of the House as soon as it is received.

Request received from DPA on 8-4-74 for extension of time upto 2-7-74 No further extension sought for

11. USQ.No.5423 dt.19-12-73
by Shri Lalji Bhai

(a) whether Government's attention has been drawn to the news published in the various newspapers in regard to "Chamat-kari Roti" (miracle roti) ;
(b) if so, whether Government have got it examined scientifically ; and
(c) if so, the facts thereof.

(a) to (c) : Facts are being ascertained.

Since Implemented

12. USQ.No.5432 dt.19-12-73
by Shri Bhogendra Jha.

(a) the total number of hoarders, black marketers and food adulterators at present in Jail custody or being prosecuted State-wise, in accordance with the directions issued by the Union Government on 10th August, 1973 to the State Governments or by the State Governments on their own under the Defence of India Rules, M.I.S.A. or other Acts ; and

(a)&(b)The information is being collected and will be laid on the Table of the House.

(b) whether the action against hoarders was almost stopped since September leading to another spurt in price rise.

(Ministry of Industries' Development)

13. U.S.Q. No. 1593 dt.21-11-73
by Shri A.K.M. Ishaque
- (a) the total amount of loan sanctioned by Government to the small industries in West Bengal during the years 1971, 1972 and 1973.
- (b) the broad criteria for sanctioning such loans ;
- (c) whether the repayment of the loan is being made regularly by the loanees, if not, the number of loanees who have not repaid their loans for more than six months, and the total amount involved ; and
- (d) the steps taken by Government to re-cover the outstanding loans.
14. U.S.Q. No. 2564 dt.28-11-73
by Shri Sridharan Bose.
- (a) to (e) Information is being collected and will be laid on the Table of the House.
- (b) the total production of each product by the company as in 1965-66, 1971-72 and 1972-73; and the total turnover, gross profits and dividend distributed by this company during the same period ;
- (c) on how many products of this company there is price control ;
- (d) in how many products, the company holds monopoly position with regard to production as well as distribution ; and
- (e) how many new licences of each category have been received by this company during the last three years
- Request received from DPA on 16-9-74 for extension of time upto 1st October, 1974.
- Request received from DPA on 21-8-74 for extension of time upto 15-11-74.

Request received from DPA on 20-9-74 for extension of time upto 12th December 1974.

The Minister said, "I am sure some comparison would have been made, but, immediately the figures are not available with me. I shall try to make an analysis and make it available to the hon. Member."

Expansion of activities of Coca-cola Export Corporation
 Shri Dinesh Singh wanted to know from the the Minister of Industrial Development whether it has been brought to his notice that there is also an outgo of foreign exchange in other cold drinks that are being manufactured and whether there is any comparison made to see whether there is a greater outgo of foreign exchange in Coca-Cola or whether there is a greater outgo of foreign exchange in other drinks.

15. SQ.No. 346 dt. 5-12-73—
 Supplementary by Shri Dinesh Singh.

(a) & (b) :—Information is being collected and will be laid on the Table of the House.

(a) whether Government are aware that Hindustan Lever Limited has been charging considerable price premium on Surf and Soaps because of the International brand names marketed by it and if so, the steps Government propose to take in the matter; and

16. USQ. No. 3583 dt. 4-12-73
 by Shri S. M. Banerjee.

(b) whether Government are aware that consequent upon the shortage of raw materials, the Hindustan Lever Limited has been diverting production towards the manufacture of Premium Sophisticated Toilet Soaps like Liril, Pears and Lux Supreme only at the cost of the production of popular brands of mass consumption and if so, what steps Government propose to take in this regard.

Request received from DPA on 4-7-74 for extension of time upto 31-7-74. No further extension sought for.

(b) & (c) :—The information is being collected and will be laid on the Table of the House.

(e) to (c) :—The available information in respect of the three companies, was given. Additional information is being collected and will be laid on the Table of the House.

The information is being collected and will be laid on the Table of the House.

- (a) the number of textile mills operated by the National Textile Corporation and State Corporations in India;
 (b) the number of such textile mills which have paid the arrears of wages upto now, out of the total number of textile mills run by National and State Corporations; and

(c) the action taken for non-payment of wages to the workers.

(a) the main line of business of the following foreign companies operating in India :—
 (i) Cadbury and Company, (ii) Union Carbide and (iii) Singer Sewing Machine Company;

(b) the total licensed capacity of each company as in 1965;

(c) whether these companies increased their installed capacity with prior approval of Government;

(d) whether Government gave the necessary approval and if so, on what grounds; and

(e) whether these companies have been, in the name of diversification, allowed to branch out in new consumer goods industries and if so, the facts thereof.

The names of the drugs firms which diversified production, claiming exemption under the orders issued during the period 1966—70, granting exemption to the industries from certain licensing provisions of the Industries (Dev. & Reg.) Act, 1951.

17. USQ. N. 4382 dt. 12-12-73
 by S/Shri Som Chand Solanki and Prasanbbhai Mehta.

18. USQ. No. 4418 dt. 12-12-73
 by Shri Jyotirmoy Besu.

19. USQ. No. 5328 dt. 19-12-73
 by Shri Khemchand bhai Chavda.

20 USQ No. 5345 dt. 19-12-73
by S/Shri Ramubhai Rav-
jibhai Patel and D.P.
Jadeja.

- (a) the annual zinc and copper quota fixed for Dadra and Nagar Haveli;
- (b) the quota allotted to factories during the last three years, year-wise and factory-wise;
- (c) whether the material supplied is properly utilized; and
- (d) if not, whether Government are con- sidering to hold an inquiry into it..

(b) to (d) :—The information is being collected and will be laid on the Table of the House.

Request received from DPA on 13-8-74 for extension of time upto 31st Aug., 1974. No further extension sought for.

21 USQ No. 5436 dt. 19-12-73
by S/Shri B. S. Bhaure
and C. K. Chendrappan.

- (a) whether a deal was signed with a Japa- nese firm for the production of Control Valves at Palghat in Kerala;
- (b) if so, the salient features of the deal; and
- (c) the number of deals drawn with Japa- nese firms for public undertakings in India and their broad features.

(c) :—The information is being collected and will be laid on the Table of the House.

Request received from DPA on 16-9-1974 for extension of time upto 15th Nov. 1974.

22 USQ No. 5479 dt. 19-12-73
by Shri Khemchandbhai
Chavda.

- Referring to the reply given to Unstarred Question No. 438 dt. 14-11-73 and ask- ing :—
- (a) whether any permission/no objection letters have been issued for the manufacture of bulk drugs;
- (b) if so, the names of the bulk drugs, the names of the firms and their capacity etc;

(a) to (d) :—The information is being collected and will be laid on the Table of the House.

- (c) whether for the manufacture of new bulk drugs; additional plant and machinery is required; and
- (d) if so, whether Government would consider whether the manufacture of bulk drugs was covered by no-objection/permission letters.

(Ministry of Labour)

33 USQ.No. 5633 dt. 20-12-73
by Shri R. K. Sinha.

Referring to the reply given to Unstarred Question No. 3241 on the 16th August, 1973 regarding expeditious settlement of industrial disputes and asking :—

- (a) whether the required information has since been collected; and
- (b) if so, the particulars thereof and if not, the further time likely to be taken in collecting the required information.

(a) and (b). The requisite information in respect of Assurance given in reply to Lok Sabha Unstarred Question No. 3241 on the 16th August, 1973 is still awaited from some of the State Governments and the matter is being pursued vigorously. The information will be laid on the Table of the House as early as possible.

Request received from DPA on 13-8-74 for extension of time upto 30-9-74. Since Implemented.

34 USQ. No. 2223 dt. 27-11-73 by Shri Priya Ranjan Das Munsi.

(Ministry of Law, Justice and Company Affairs) (a) how many companies or firms of Birla and Goenka houses have been black-listed or are facing enquiry for malpractices during the period 1970-73;

- (b) in how many cases those firms are facing CBI enquiries during the said period; and
- (c) the names of these firms.

(a) to (c) : Information is being collected and will be laid on the Table of the House. Request received from D.P.A. on 8-7-74 for extension of time upto 30-9-74.

- 25 USQ.No. 4173 dt. 11-12-73 by Shri Vikram Mahajan. The list of branches of foreign companies as on 1st November 1973, exporting more than 50 per cent of their Production. Information is being collected and will be laid on the Table of the House. Request received from D. P. A. on 10-4-74. for extension of time upto 11th June, 1974. No. further intichation sought for.
- 26 SQ.No. 530 dt. 18-12-73 by Shri D. B. Chandra Gowda (a) whether cases have been brought to the notice of Government that in spite of Child Marriage Restraint Act, Child marriages are still in vogue in the Country ; and (b) if so, the number of such cases filed in each State during the last two years. The information (a) and (b). The information is being collected from the Sittae Government and Union Territory Administrations. Request received form D. P. A. on 19-4-74 for extension of time upto 31-10-74
- 27 SQ.No. 536 dt. 18-12-74 by Shri Somnath Chatterjee (a) how many cases of violations of the provisions of the Companies Act, have been reported against or in respect of Companies controlled by one or other of the Monopoly Houses since January, 1973 ; (b) in how many cases prosecutions have been filed against such concerns or their Officers ; and (c) how many of such prosecutions have been disposed of and the nature of the punishments imposed. The information (a), (b) & (c) is being collected and will be laid on the Table of the House. Request received from D. P. A. on 31-8-74 for extension of time up to 31-10-74 since implemented
- 28 USQ.No. 1573 dt. 21-11-73 by Shri Madhu Limaye (a) whether the information regarding enquiries by C.B.I Revenue Intelligence (Department of Personnel and Administrative Reforms) Referring to the reply given to Unstarred Question No. 1431 on the 1st August, 1973 and asking :— (a) & (b):—As stated in reply to Unstarred Question No. 1431 the information is being collected and will be laid on the Table of the House. Request received from D. P. A. on 3-8-74 for extension of time upto 30th September, 1974 explaining

and Enforcement Directorate against the major shareholders and their Directors of the Maruti Limited for alleged tax evasion blackmarketing, violations of foreign exchange regulation and other illegalities has since been collected ; and

(b) if so, the details thereof.

29 USQ.No. 2410 dated 28-11-73 by Shri Bishwanath Jhuunwala

(a) whether some of the State Chief Ministers have publicly stated that many of senior officers belonging to the Central Administrative Services have been Found indulging in corrupt practices particularly in the State of Bihar ;

(b) if so, whether the Central Government have obtained particular information in regard to these officers ;

(c) whether it will be left to the State Government to take appropriate action against such officers or the Centre will take up their cases as they are posted by the Centres to States ; and

(d) the number of such officers against whom the State Governments have framed charges and the number of those who have already been prosecuted during the last three years.

30 USQ.No. 2425 dated 28-11-73 by Shri S. D. Somasundaram.

(a) whether large number of Engineering Graduates are working in the Engineering Departments like C.P.W.D., C.W.&P.C. and P & T Department in the posts for which minimum qualification prescribed is Diploma in Engineering due to unemployment position in the country; and

(e) and (b).—Information regarding the number of Engineering graduates working in the Engineering Departments in the posts for which the minimum qualification prescribed is diploma in Engineer-

Request received on 16-9-74 from D.P.A. for extension for time upto 30-11-74.

as, soon as possible.

persons for not implementation of assurance given in reply to USQ No. 1431 dt. 1-1-73 was laid on the Table of the House on 26-8-74.

The Committee decided to await implementation by 30-9-74. Since Implemented.

Request received from DPA on 16-9-74 for extension of time upto 30-11-74.

ing, is not available; it is being collected from the Engineering Departments to find out the factual position.

(b) if so, whether there is any proposal to remove the ban imposed so far on them to restrict the number of applications forwarded in response to advertisement or otherwise, outside the Department to find a suitable position; and if not, the reasons therefor?

Request received from D.P.A on 16-9-74 for extension of time upto 12-12-74.

31 USQ. No. 4534 dated 12-12-73 by Shri Vasant Sathé. Referring to Unstarred Question No. 3216 dated 25-4-73 and asking for :—

(a), (b) & (c) :—It was *inter-alia* stated that the information regarding the progress made in the implementation of the said orders by the various Ministries/Departments, including the Department of Agriculture, is not readily available, and will be collected and placed on the Table of the Sabha.

(a) the upto date progress made in the various Central Ministries /Departments in general and Department of Agriculture in particular;

(b) whether no action has so far been taken by the Department of Agriculture on the order issued by the Cabinet, Secretariat on 27th November, 1972; and

(c) if so, the reasons therefor.

(Ministry of Petroleum and Chemicals)

Request received from D.P.A on 11-7-74 for extension of time upto 30-9-1974.

32 U.S.Q. No. 334 dated 13-11-73 by Shri Khemchand bhai Chavda.

(a), (d) & (e) :—It was *inter-alia* stated : Information on the nature of effective steps taken against each item by each firm referred to in (a) of the Question and information called for against (d) & (e) of the question is being compiled and will be laid on the Table of the House."

(a) whether M/S. Sandoz, Roel, Boroughs (c) welcome, May and Baker, Wyeth, Boehringer Knoll and Glaxo have been granted C.O.B. licences and the items covered by each such licences;

(b) whether these items include certain items which were not actually produced before the crucial date but for which effective steps are said to have been taken;

(c) if so, what exactly is the nature of 'effective steps' taken by each firm.;

(d) whether the firms concerned had applied for permission to market, in respect of these items under the Drugs Rules ; and

(e) whether the Companies concerned had applied for approval of retail prices of these items, under the Drugs (Price Control) Orders, 1970.

33 U.S.Q. No. 335 dated 13-11-73 by Shri Khemchandbhai Chavda.

(a) whether M/s. Sandoz, Roche, Burroughs Wellcome, May & Baker, Wyeth, Boehringer Knoll and Glaxo has diversified their production of new items under the diversification schemes announced by Government from time to time ;

(b) if so, whether these firms applied for C.O.B. licences within the prescribed time-limit in respect of items covered by diversification; and

(c) whether any report was sent to the concerned authority about the items manufactured under the diversification scheme as required under the rules.

34 U.S.Q. No. 356 dated 13-11-73 by Shri M.C. Daga.

(a) the date on which the Drugs (Price Control) Order issued in 1970 was amended first and the reasons therefor; and

(b) the number of Chemists challenged as also the number of chemists awarded punishment during the last three years under the Drug (Price Control) Order, 1970 indicating the nature of punishment awarded.

(c) This is being ascertained and the information will be laid on the table of the House.

Request received from DPA on 16-9-74 for extension of time upto 15-10-74.

(b) :—The information is being collected and will be laid on the Table of the House.

Partly implemented *Vide* statement laid in Lok Sabha on 28-2-74.

Request received from DPA on 7-5-1974 for extension time upto 31st July, 1974. No further extension sought for.

(a) to (c):—The information is being collected and will be placed on the Table of the House.

(a) what are the concessions granted by the State or Central Government to large-scale manufacturers of caustic soda in the form of land, water, electricity and in other forms ;

(b) whether grant of land for production of raw material viz. common salt, after concessing agricultural land from cultivators by acquisition is a concession shown to caustic soda manufacturers ; and

(c) if so, the names of such concession holders.

(c) : Government have received no report about non-availability of the product Sorbitrate in bulk packing of 100 tablets. The position is being ascertained. Since implemented

35. USQ. No. 386 dated 13-11-73 by Shri Balakrishna Venkanna Naik.

(a) the main recommendations of the Bureau of Industrial Costs and Prices appointed for determining the basis for fixing up the retail selling prices of drugs and medicines and whether Government have considered these recommendations and have accepted them, if not, the reasons therefor ;

36 USQ. No. 1244 dt. 20-11-73 by Sarvasiri N. K. Sanghi and Chandra Shekhar Singh.

(b) whether Government are aware that since submission of the above recommendations some of the low priced life saving medicines like angised have disappeared from the market on account of low profitability ; and

(c) whether some of the manufacturers have taken to dubious operations for making undue profits e-g. sorbitrate in bulk packing of 100 tablets have been discontinued and 20 tablet packing priced 70 per cent higher is only available.

37. U.S.Q. No. 1397 dt. 20-11-73 by Shri Shankar Rao Savant.

- (a) which companies dominated by foreign capital or foreign management are licensed to manufacture drugs in India; and
 (b) what is the capital invested by each of them and what is the net profit earned by each of them during the last three years.

(a) & (b) :—Information in regard to net profit earned by the companies during the year 1968—69, 1969-70 and 1970-71 was furnished—in reply to Lok Sabha Unstarred Question no. 1191 dated 27th February, 1973. Similar information for the year 1971-72 is being obtained from the companies.

Partly implemented vide statement laid on the Table on 26-7-74.

38. U.S.Q. No. 2289 dt. 27-11-73 by Shri N.K. Sanghi.

- (a) the total investment made by the foreign drug manufacturing companies and the public sector units in India during the last three years, year-wise for each category;
 (b) the profit earned by each category for the same period; and
 (c) whether the foreign drug companies are investing only 6 per cent of their profits for research purposes and investing nearly 50 per cent of the income for purchasing up sale of their products which are often same but sold under different company names.

(a) (b) :—Information in regard to the total investment made and the profits earned by the foreign drug manufacturing companies during the last three years year-wise is being collected and will be placed on the table of the House. Information re: public sector undertaking was given.

Request received from D.P.A on 16-9-74 for extension of time upto 30-9-74

39. U.S.Q. No. 3225 dt. 4-12-73 by Shri P. Poolchand Verma.

- Referring to the reply given to Unstarred question No. 7987 dated 24-4-1973 and asking
 (a) whether the information promised therein has since been collected; and
 (b) if so, the facts thereof.

(a) Information is being collected and will be laid on the Table of the House.

(a) & (b) One industrial licence for manufacture of drugs has been given to a party in India. As regards drug licences issued under Drugs & cosmetics Act, the information is still being collected.

40. USQ. No. 3293 dt. 4-12-73 by Shri Samar Mukherjee
- (a) whether foreign oil companies are selling their assets in India;
- (b) if so, the amounts realised by them by sale thereof;
- (c) whether those amounts have been expatriated; and
- (d) the action Government are taking to stop this drainage of foreign exchange.
- (a), (b), (c) & (d) The information is being collected from and will be laid on the Table of the House.
- Request received from D.P.A. on 16-9-74 for extension of time upto 31-10-74.
- Since Implemented
41. USQ. No. 4188 dt. 11-12-73 by Shri Shyam Sunder Mohapatra
- (a) whether the Fertilizer Corporation of India has provided facilities of refrigerators, air conditioners fans and furniture to Members of its Board of Directors at their residences also;
- (a) to (d) :—
The information is being collected and will be laid on the Table of the House.
- (b) whether the maintenance of such household accessories and equipments is being done at the cost of the Corporation;
- (c) what other facilities and privileges Members of the Board of Director Fertilizer Corporation of India are enjoying with members of the Board of Directors of other public sector undertaking are not enjoying in normal course of their functions; and
- (d) the number of Members of Board of Directors of F.C.I. and their monthly average salary in 1972-73.

Request received from D.P.A. on 10-6-74 for extension of time upto 31-8-74. No further extension sought for.

(c) Information is being collected and will be laid on the table of the House.

(a) whether the Fertilizer Corporation of India has approved a panel of Doctors for medical treatment of its staff member in the Union Territory of Delhi.

(b) whether staff members are entitled to re-imbursment of medical expenses on submission of Vouchers; and

(c) the number of doctors approved for treatment date of approval normal terms and conditions of treatment and total number of re-imbursment made on each individual doctor's vouchers to the staff members during 1972-73.

42 USQ. No. 4189 dt. 11-12-73 by Shri Shyam Sunder Mahapatra.

Request received from D.P.A. on 7-6-74 for extension of time upto 31-7-74. No further extension sought for.

(a), (b) & (c) Information is being collected and will be laid on the Table of the House in due course.

(a) whether Government have received any complaint about large scale bungling and irregularities in the construction work of Mazdoor Sangh Griha Nirman Samiti, Laksmibai Nagar Colony, Ujjain;

(b) if so, the main points of the complaints and

(c) the action taken by Government in this regard.

44 USQ. No. 4277 dt. 11-12-73 by Shri Prasantbhai Mehta.

It was *inter alia* stated that the information regarding the value of the turnover covered by the COB licences to firms with foreign equity exceeding 26 per cent is being collected and will be laid on the Table of the House.

45. USQ. No. 5262 dt. 18-12-73 by Shri C.K. Chandrappan.

Referring to the reply given to Unstarred Question No. 4540 on the 28th August, 1973 regarding total capital investment in drugs and pharmaceuticals industry and the share of foreign equity and asking (a) whether information promised with regard to parts (a) and (b) of the said question has been collected :

(Ministry of Railways)

46. USQ. No. 2271 dt. 27-11-73 by Dr. Laxminarayan Pandeya.

(a) the names of trains cancelled due to the short age of coal during the last three years ; and
(b) the period during which these trains remained cancelled.

47. USQ. No. 4212 dt. 11-12-73 by Shri Vasant Sathé.

(a) the estimated number of contract labour employed on Railways in different zones and the nature of jobs on which contract labour is engaged ;

(b) whether Government are aware of the various types of malpractices adopted by the contractors in exploiting the labour engaged on construction and other jobs ;

(c) if so, the steps proposed to be taken to abolish or regularise contract labour system with a view to ensuring that the labour engaged by the Railways gets the minimum wages and other facilities as are availed of by the employees engaged on jobs of identical nature ;

Yes Sir, except the information relating to 8 companies regarding the amounts repatriated by them. This is being collected and will be laid on the Table of the House.

Since Implemented.

Request received from D.P.A. on 12-9-74 for extension of time upto 30th November, 1974.

(a) & (b) : The information is being collected from the Zonal Railways and will be laid on the Table of the Sabha in due course.

(a) to (c) : The information is being collected from the zonal Railways and the same will be laid on the Table of the Sabha.

- (d) whether Government have any scheme for encouraging contract labour co-operative societies to replace contractors progressively; and
- (e) if so, the salient features of the scheme.
48. USQ. No. 4254 dt. 11-12-73 by Shri R. P. Yalav and Shri Chandrika Prasad.
- (a) the number of mail, express, passenger and goods trains cancelled all over India due to loco strike, guards strike or any other strike by the Railway employees from January to October, 1973; and
- (b) what is the estimated loss Railways have suffered due to such strikes.
49. SQ. No. 529 dt. 18-12-73 by Shrimati Savitri Shyam and Shri C.K. Chandrappan.
- (a) whether train services on the South East Coast Section of the South Eastern Railways were dislocated due to wild-cat strike by the Loco running staff of Khurda Road between 20th and 25th November, 1973, if so, the reasons thereof; and
- (b) whether any settlement has been arrived at and if so, the salient features thereof; and
- (c) the expected financial loss and man-days lost by Railways, public and the employees.
50. USQ No. 5289 dt. 18-12-73. by Shri Ramavtar Shastri.
- (a) whether a number of train services had been curtailed in the first week of October, 1973 in different parts of the country; and
- (b) if so, the number thereof; and
- (c) the amount of loss suffered by Government on this account.
51. USQ. No. 5292 dt. 18-12-73 by Shri S. Bhola Manjhi & Ramavtar Shastri.
- (a) whether Rest Giver Station Masters in grade Rs. 205 to 280 (AS) have been appointed on All Indian Railways; and
- (b) the broad features of the posts of Rest Giver Station Masters filled in Eastern Railway, Division-wise; and
- (a) & (b): The information is being collected and will be laid on the Table of the Sabha.
- (c) It was *inter alia* stated that material with regard to loss to Railways and Man-days lost is being collected from the Railways and will be laid on the Table of the Sabha early.
- (a), (b) & (c): The information is being collected and will be laid on the Table of the Sabha.
- (a) to (c): Information is being collected and will be laid on the Table of the Sabha.
- Request received from D.P.A. on 16-4-74 for extension of time upto 31-5-74 No. further extension sought for.
- Since Implemented.
- Request received from D.P.A. on 23-5-74 for extension of time upto 30-11-74.

(c) the reasons for such long delay in filling of the posts causing monetary loss to the seniors.

(Department of Science and Technology)

52. USQ. No. 1453 dt. 21-11-73
by Shri N.K. Sanghi.

(a) whether the National Committee on Science and Technology has in a report suggested that in view of the improved technology available in the country, all foreign collaboration be ended forthwith;

(b) whether the Committee has not favoured the policy of the Government of allowing further foreign collaboration; and

(c) if so, whether Government have taken any decision on the recommendations of the Committee and whether the Report of the Committee will be laid on the Table of the House.

(a) and (b) : The Report of the Committee emphasising great selectivity in the matter of allowing foreign collaboration and investment in our industrial ventures, is currently under examination. The main recommendations together with Government decisions thereon will be reported to Parliament.

Request received from D.P.A. on 30-4-74 for extension of time upto 31-10-74.

53. USQ. No. 4020 dt. 10-12-73
by Shri J.G. Kadam.

(a) whether there is any Scheme for broadening the National Highways in the country under the consideration of Government including the heavy communication by road transport and construction and broadening of bridges on these National Highways; and

(b) if so, the progress made upto October, 1973 especially in Maharashtra State and amount spent by Maharashtra State upto October, 1973 and the amount required for completing the work and allotment asked by the Maharashtra Government for 1973-74.

(Ministry of Shipping & Transport)

(b) : Information is being collected and will be laid on the Table of the Sabha on its receipt from the Government of Maharashtra.

Request received from D.P.A. on 24-6-74 for extension of time upto 30-9-74. Since Implemented.

(Ministry of Steel and Mines)

54. USQ. No. 5527 dt 20-12-73
by Shri Rana Bahadur
Singh.

(a) how many sets of rules are at present applicable to the service conditions of the persons working under different coal mines;

(b) whether Government are aware of the hardship caused by so many different rules applying to personnel working in the coal field;

(c) the steps Government propose to take to rationalise and unify these different rules; and

(d) by when such unfield rules will come into force.

Request received from D.P.A. on 17-6-74 for extension of time upto 31-7-74. No further extension sought for.

Since Implemented.

55. USQ No. 5553 dt 20-12-73
by Shri Digvijaya Marjan
Singh.

(a) to (d) : The information is being collected and will be laid on the Table of the House.

Request received from D.P.A. on 2-8-74 for extension of time upto 18-9-74. No further extension sought for.

(a) the highest and lowest production in 1973 so far;

(b) the reasons for fluctuation it is more than 10 per cent from highest output of 1971;

(c) the highest pit-head stocks of 1971 and 1973 in all the above cases and highest monthly despatches in these years; and

(d) the names of the Managing Director and Managing Partners, as the case may be of the units in question.

Since Implemented.

56 USQ. No. 5690 dt. 20-12-73
by Shri Jyotirmoy Bosu.

Referring to the reply given to Unstarred Question No. 2790 on the 9th August, 1973 regarding the follow-up action against the firms and contractors charged by the CBI for fraudulent use of the steel allotted to them and asking for:

- (a) the stage at which the matter stands now;
- (b) the number of cases in which prosecution has been launched;
- (c) whether the contractors charged for mis-appropriation have been black-listed and prosecuted; and
- (d) if not, the reasons therefor and when the matter is likely to be finalised.

(Ministry of Supply and Rehabilitation)

57 USQ. No. 696 dt. 15-11-74
by Shri Sat Pal Kapur and
Shri Shashi Bhushan.

- (a) Whether the D.G.S. & D. purchases imported high speed steel from a local dealer in Delhi;
- (b) if so, the annual purchases made by the D.G.S. & D. of imported high speed steel and the price paid for it and the name of the dealer from which it is purchased;
- (c) whether the D.G.S. & D. can get import licences for high speed steel, and if so, the reasons for which they did not try to get import licence from the Government for this item; and
- (d) whether the firm in Delhi from where this high speed steel is purchased by the D.G.S. & D. has got the import licence to import this item.

(a) to (d): Full particulars about up-to-date position are being collected and will be laid on the table of the House.

Request received from D.P.A. on 16-7-74 for extension of time upto 3-10-74.

(d) This information is being collected and will be laid on the Table of the House.

Request received from D.P.A. on 31-7-74 for extension of further time upto 15-9-74.
No extension sought for.

ANNEXURE III

(Vide para of Minutes dated 3-10-1974)

Details of pending assurances for which the Department of Parliamentary Affairs have requested for extension of time

Sl. No.	Date and Reference of Question/Debate	Due date of implementation	Extension now sought for upto	Reasons for seeking extension	Extension granted upto/ observations of the Committee
1	2	3	4	5	6

1 USQ. No. 9495 dated 13-5-76 by Sarvasbri Suraj Bhan and Yajna Datt Sharma re: Report of Tariff Commission on Pricing of Viscose Filament Yarn. (Commerce).

13-8-1970
(Reviewed by Committee on 23-6-71 who desired expeditious implementation).

30-12-74

This was considered by the Cabinet on 11th October, 1973 and it was decided to request the Tariff Commission to upto date the fair selling prices after taking into account the escalations in the cost of raw materials, fuel and power and salaries and wages. The T.C. was requested to update the fair selling prices. The Tariff Commission has expressed its inability to undertake this work without taking up a full fledged enquiry into viscose staple fibre/filament yarn industry. The Ministry of Commerce have therefore decided to undertake this work themselves. It is expected that this may take about three months more. (Note from DPA dt. 20-8-74).

The Committee agreed to the extension of time sought for upto 30th October, 1974.

- 2 USQ.No. 4004 dated 26-8-70 by Shri Mangalshumdam re: Price of Rayon Yarn. (Commerce).
 This was considered by the Cabinet on 21-1-1974. The Cabinet deferred consideration of the aspect of return on capital employed which may be taken into account in calculations of the cost of these items. The matter is under active consideration in consultation with the Ministry of Finance. (Note from DPA dt. 20-8-1974).
 The Committee agreed to the extension of time sought for upto 30th October, 1974.
- 3 USQ. N). 3469 dated 30-6-71 by Sarvashri N.K. Sanghi, Jyotirmoy Bapu and Sat Pal Kapur re: Tariff Commission's Report on Nylon Yarn Prices. (Commerce).
 This was considered by the Cabinet on 21-1-1974. The Cabinet deferred consideration of the aspect of return on capital employed which may be taken into account in calculations of the cost of these items. The matter is under active consideration in consultation with the Ministry of Finance. (Note from DPA dt. 20-8-74).
 The Committee agreed to the extension of time sought for upto 30th October, 1974.
- 4 USQ. No. 2252 dated 30-11-71 by Shri H.K.L. Bhagat re: Revision of Prices of Rayon Filament Yarn (Commerce).
 This was considered by the Cabinet on 21-1-1974. The Cabinet deferred consideration of the aspect of return on capital employed which may be taken into account in calculations of the cost of these items. The matter is under active consideration in consultation with the Ministry of Finance. (Note from DPA dt. 20-8-74).
 The Committee agreed to the extension of time sought for upto 30th October, 1974.

- 5 USQ. No. 6324 dated 16-5-72 by Shri G. Y. Krishnan re: Pricing formula for Rayon/Nylon Yarn. (Commerce)
- 16-8-72 30-10-74 This was considered by the Cabinet on 21-1-1974. The Cabinet deferred consideration of the recommendations for reconsideration of the aspect of return on capital employed which may be taken into account in calculations of the cost of these items. The matter is under active consideration in consultation with the Ministry of Finance. (Note from DPA dt. 20-8-74).
- The Committee agreed to the extension for time sought for upto 30th October, 1974.
- 6 USQ. No. 1156 dated 17-4-69 by Sarveshri P. C. Adichan, Himatsingka, S. K. Tapuriah, Jugal Mandal and N. K. Sanghi re: Composition and functions of Film Council. (Information and Broadcasting)
- 17-7-69 31-12-74 (Reviewed by Committee on 2-8-71 who desired expeditious implementation)
- The proposal for setting up of the Film Council is being processed in consultation with the Ministries of Law, Home Affairs and Finance. Thereafter, the proposal will be submitted to the Cabinet for approval. It is likely to take some more time to liquidate the assurance. (Note from DPA dt. 30-8-74).
- The Committee desired to know the present position regarding progress of implementation.
- 7 USQ. No. 1096 dated 22-3-72 by Shri M. M. Joseph, re: Action against non-Bengali Muslims from Bangla Desh who came without Valid Travel Documents. (Home Affairs)
- 22-6-72 30-11-74 The requisite information from the Government of West Bengal and the Government of Meghalaya is still awaited. The information from these two States is vital for fulfilling the assurance and they have been reminded at appropriate level by the Ministry. (Note from DPA dt. 30-8-74).
- The Committee agreed to the extension of time sought for upto 30th November, 1974.
- *8. USQ. No. 2769 dated 13-4-72 by Dr. Laxminarain Pandeya and Shri G. S. Dixit re: Distribution of steel to industries
- 13-7-72 30-9-74 (The Committee granted extension upto 22-7-74) 8th
- Computerised material is still awaited from the Iron and Steel Controller. (Note from DPA dated 14-8-74).
- The Committee desired to know why there was delay in implementation of the assurance as the information is

*Relate to same assurance

in Madhya Pradesh. (Steel and Mines).

Report 5th L. S.

to be collected from the Iron & Steel Controller which is a Central Organisation. They wanted to be informed of the detailed reasons without delay.

9. USQ. No. 1679, dated 10-8-72 by Sarva shri. Dhan Shah Pradhan and G. C. Dixit re : Distribution of steel to industries in Madhya Pradesh. (Steel and Mines).

Iron and Steel Controller has been requested to compile and furnish the required information which is still awaited. (Note from DPA on 14-8-74).

30-9-75

10-11-74

The Committee desired to know why there was delay in implementation of the assurance as the information is to be collected from the Iron and Steel Controller which is a Central Organisation. They wanted to be informed of the detailed reasons without delay.

10 USQ. No. 4671 dated 18-12-72 by Shri M.R. Laxminarayanan re: Non-payment of sugarcane price within stipulated period in Tamil Nadu. (Agriculture).

The Government of Tamil Nadu sent the reply on 16th July, 1974 with regard to the present arrears of cane price in respect of 1971-72 season. The reply, however, does not give specific answer to the Question. The State Government has again been requested on 31st July, 1974 to clarify the position immediately. (Note from DPA dt. 13-8-74).

30-9-74

18-3-73

The Committee desired to know the progress in the matter as the extension of time sought for has already expired on 30th September, 1974.

*Relate to the same assurance.

The Committee desired that the assurance should be implemented expeditiously. The information already collected should be laid on the Table without further delay.

Despite all efforts, complete information has not so far been received, from all the Ministries and Departments to fulfil the assurance. As this information is quite exhaustive in scope, collection of the same by various Ministries and Departments from their subordinate formations is therefore, likely to take some more time. (Note from DPA dt. 14-8-74).

The Committee agreed to the extension of time sought for upto 31st October, 1974.

The Government of Uttar Pradesh is still collecting the requisite information from their concerned Departments. They may therefore take some more time in furnishing the same. (Note from DPA dt. 6-8-74).

The Committee agreed to the extension of time sought for upto 31st October, 1974 and desired its implementation without further delay.

Information is still awaited from the Reserve Bank of India, Bombay who have written to the companies concerned for furnishing the information and it is likely to take some more time. (Note from DPA dated 13-9-1974).

The Committee agreed to the extension of time sought for upto 31st October, 1974.

The Information is still awaited from the Reserve Bank of India, Bombay who have written to the companies concerned for furnishing the information and it is likely to take some more time. (Note from DPA dt. 13-9-74).

11. USQ.No.2644 dated 1-12-72 by Shri Atal Bihari Vajpayee re: Imported cars with Ministers and Government officers. (Home Affairs).
1-3-73 (The Committee granted extension upto 22nd July, 1974--8th Report, 5th L.S.)
15-9-74

12. USQ.No. 3465 dated 7-12-72 by Sarvasbri B.K.Das chowdhury and Prasannbhai Mehta re: Expenditure on rehabilitation of Refugees from different countries. (Supply and Rehabilitation).
7-3-73 (The Committee granted extension upto 22nd July, 1974--8th Report, 5th L.S.)
31-10-74

13. USQ.No.3663 dated 8-12-72 by Dr. H.P. Sharma, re: foreign engineering companies in India. (Finance).
8-3-73 (The Committee granted extension upto 22nd July, 1974 on the earlier request made by the Ministry for extension of time--8th Report, 5th L.S.)
31-10-74

14. U.S.Q. No. 3719 dated 16-3-73 by Shri M. S. Malik re: Foreign Engineering Companies. (Finance).
16-6-73 (The Committee granted extension upto 22nd July, 1974--8th Report 5th L.S. Party implemented on 4-9-74).
31-10-74

15. U.S.Q. No. 5049 dated 20-12-72 by Dr. H.P. Sharma re: self-employed Engineering Graduates. (Industrial Development).

30-9-74

The requisite information is still awaited from the State Governments in spite of repeated reminders. It is likely to take 4-5 weeks more to receive the complete information (Note from DPA dt. 12-9-74).

The Committee again desire to know the reasons for delay and desired that the information already received should be laid on the Table without further delay, as the extension of time upto 30th September 1974 sought for was already over.

20-3-73
The earlier request for extension upto 31-7-74 was considered by the Committee on 30-8-74. The Committee wanted to know the reasons for delay and desired that the information already collected should be laid without further delay. (C.G.A. Min. dt. 30-8-74—9th Report).

16. U.S.Q. No. 3265 dated 14-3-73 by Shri B. S. Chowhan re: concessions to freedom fighters in the employment of Central Government. (Department of Personnel & Administrative Reforms).

31-10-74

The requisite information is still awaited from the Ministry of Industrial Development who are being regularly reminded. (Note from DPA dt. 12-9-74).

The Committee agreed to the extension of upto 31st October, 1974, but desired to know why Ministry of Industrial Development have not furnished the information for such a long time, despite reminders.

17. USQ. No. 2435 dated 11-4-72
by Kumari Kamla Kumari
re: Payment of TADA to
employees who performed
election duties during mid-
term Lok Sabha Polls in
Bihar. (Law & Justice)

30-4-75 The Ministry of Law, Justice and Com-
pany Affairs (Legislative Depart-
ment) have represented that as the
original records on the subject were
destroyed by fire during the stu-
dents' agitation in Bihar, the State
Government could not collect
complete information from various
District election authorities and
furnish the same to their Ministry
so far. A copy of the statement con-
taining partial information furnished
by them earlier has been supplied
to the State Government to enable
them to collect complete informa-
tion. A telegraphic reminder has
also been issued to the State Govern-
ment. As the collection of information
from field units is likely to take time,
the Ministry, have requested for
grant of extension of time for ful-
filment of the assurance upto the 30th
April, 1975. (Note from DPA dt.
11-9-74).

The Committee desired to
examine the matter fur-
ther before agreeing to
grant extension sought for
upto 30th April, 1975.
They were unable to
understand why informa-
tion could not be collec-
ted from 11th April 1972,
as a result of which it has
been stated that records
have been destroyed by
fire during the students
agitation. They would like
to know on what date the
records were destroyed and
what was the progress of
collection up to that date.

MINUTES

3. Fifth Sitting

The Committee met on Monday, the 16th December, 1974 from 15.00 to 16.00 hours.

PRESENT

Shri B. K. Daschowdhury—*Chairman*

MEMBERS

2. Shri Hemendra Singh Banera
3. Shri Jagadish Bhattacharyya
4. Shri Tulsidas Dassappa
5. Shri G. C. Dixit
6. Shri B. R. Kavade
7. Shrimati T. Lakshmikanthamma
8. Shri H. M. Patel
9. Shri Virbhadra Singh

SECRETARIAT

Shri K. D. Chatterjee—*Chief Examiner of Questions*

Shri S. N. Khanna—*Senior Examiner of Questions*

2. The Committee considered their draft Tenth Report. In connection with para 16 of the Draft Report, the Committee considered requests seeking extension of time for the implementation of 31 assurances pertaining to Eighth and Ninth Session of Fifth Lok Sabha which had already been reviewed by them on the 1st and 3rd October, 1974. The extensions granted by the Committee on these requests have been indicated in Annexure.

3. The Committee adopted the draft Report with slight modifications here and there.

4. The Committee authorized the Chairman, and in his absence, Shri H. M. Patel, M.P. to present the Report on Thursday, the 19th December, 1974.

The Committee then adjourned.

ANNEXURE

(Vide Para 2 of Minutes)

List of Pending assurances of Eight and Ninth Sessions of Fifth Lok Sabha for which extension of time for the implementation of assurances has been asked for

Sl. No.	Assurance	Extension granted by the Committee up to
1	2	3
1	USQ.No. 113 dated 23-7-73 by Shri S.C. Samanta (Education & Social Welfare)	31st December, 1974
2	USQ. No. 1200 dated 30-7-73 by Shri R. R. Sharma (Health & Family Planning.)	16 th January , 1975
3	USQ. No. 2536 dated 3-8-73 by Shri P. G. Mavalankar (Home Affairs)	31st December, 1974
4	USQ. No. 4587 dated 28-8-73 by Sarvartri Dhan Shah Paradhan and Ishwar Chaudhury (Petroleum & Chemicals)	30th November, 1974.
5	USQ. No. 2446 dated 8-8-73 by Shri Madhu Limaye (Home Affairs)	31st December, 1974
6	USQ. No. 478 dated 25-7-73 by Shri Pari-poomanand Painuli (Home Affairs)	31st January, 1975
7	USQ. No. 4873 dated 29-8-73 by Shri Nawal Kishore Sharma (Industrial Development)	15th December, 1974
8	USQ. No. 1655 dated 2-8-73 by Shri S. M. Banerjee (Steel & Mines)	13th February, 1975
9	USQ. No. 4208 dated 24-8-73 by Shri Arjun Sethi (Finance)	25th December, 1974
10	USQ. No. 3889 dated 7-12-73 by Shri Somnath Chatterjee (Finance)	30th November, 1974
11	USQ. No. 4756 dated 14-12-73 by Shri H.C. Kachwai and Dr. H. p. Sharma (Finance)	31st December 1974
12	USQ. No. 4820 dated 14-12-73 by Shri Jag-annath Mishra (Finance)	31st December, 1974
13	USQ. No. 5756 dated 21-12-73 by Sasvashri Vayalar Ravi and Ramachandran Kadanappali (Finance)	30th November, 1974
14	USQ. No. 5888 dated 21-12-73 by Shri Jag-annath Mishra (Finance)	31st December, 1974

1	2	3
15	USQ. No. 4973 dated 17-12-73 by Shri Chandulal Chandrakar and Dr. Laxminarayan Pandeya (Health & Family Planning)	14th January, 1975
16	USQ. No. 458 dated 14-11-73 by Shri C. K. Chandrappan (Home Affairs)	31st December, 1974
17	USQ. No. 1463 dated 21-11-73 by Sarvashri G. P. Yadav and H. C. Kachwai (Home Affairs)	31st December, 1974
18	USQ. No. 4418 dated 12-12-73 by Shri Jyotirmoy Bosu (Industrial Development)	31st December, 1974
19	USQ. No. 334 dated 13-11-73 by Shri Khemchandbhai Chavda (Petroleum & Chemicals)	31st December, 1974
20	USQ. No. 335 dated 13-11-73 by Shri Khemchandbhai Chavda (Petroleum & Chemicals)	30th November, 1974
21	U.S.Q. No. 968 dated 16-11-73 by Dr. Laxminarayan Pandeya and Shri Shanker Laya! Singh (Finance)	16th November, 1974
22	USQ. No. 1453 dated 21-11-73 by Shri N. K. Sanghi (Science & Technology)	28th February, 1975
23	USQ. No. 3828 dated 7-12-73 by Shri Jyotirmoy Bosu (Finance)	31st December, 1974
24	USQ. No. 5690 dated 20-12-73 by Shri Jyotirmoy Bosu (Steel & Mines)	3rd January, 1975
25	USQ. No. 2406 dated 28-11-73 by Shrimati Krishna Kumari and Shri Martand Singh (Home Affairs)	4th February, 1975
26	USQ. No. 4389 dated 12-12-73 by Shri Mahadeepak Singh Shakya (Home Affairs)	7th February, 1975
27	USQ. No. 1593 dated 15-11-73 by Shri A. K. M. Ishaque (Industrial Development)	31st December, 1974
28	USQ. No. 5039 dated 17-12-73 by Sarvashri N. R. Vekaria and Arvind M. Patel (Agriculture)	31st December, 1974
29	USQ. No. 2222 dated 27-11-73 by Shri Priya Ranjan Das Munsi (Law Justice & Company Affairs)	11th January, 1974
30	USQ. No. 90 dated 16-11-73 by Shri Vayalan Ravi (Finance)	28th February, 1975
31	USQ. No. 2855 dated 30-11-73 by Shri Jyotirmoy Bosu (Finance)	28th February, 1975

APPENDIX I

(Vide Para 33 of Report)

Statement showing the position of assurances as on 21st November, 1974.

(i) *Assurances pertaining to the Fourth Lok Sabha*

Session	No. of pending assurances pertaining to Fourth Lok Sabha selected by the Committee (5th Lok Sabha) for being pursued further as on 3-9-74.	No. of assurances implemented/dropped upto 20-11-74 (Last date of laying of implementation statements)	No. of assurance outstanding	
Fifth Session, 1968	1	1	Nil
Sixth Session, 1968	2	—	2**
Seventh Session, 1969	7	4	3***
Eighth Session, 1969	3	1	2%
Ninth Session, 1969	3	—	3@
Tenth Session, 1970	7	4	3†
Eleventh Session, 1970	5	..	5&
Twelfth Session, 1970	14	5	9@@
TOTAL	42	15	27

*573 pending assurances were originally selected by the First Committee (1971-72) of Fifth Lok Sabha for being pursued further.

- ** .. Ministries of Home Affairs and Industrial Development
- *** .. Ministries of Home Affairs Inf. and Brod. and Law & Justice.
- % .. Ministry of Law and Department of Social Welfare.
- @ .. Ministries of Health Inf. Brod. and Industrial Development.
- † .. Ministries of Commerce, Finance and Industrial Development.
- & .. Ministries of Commerce, Home and Department of Social Welfare.
- @@ .. Ministries of Finance, Agriculture, Home, Industrial Development and Department of Social Welfare.

(ii) *Assurances pertaining to the Fifth Lok Sabha*

Session	No. of Assurances Culled out.	No. of assurances implemented/dropped.	No. of assurances outstanding.
First Session, 1971	42	40	2
Second Session, 1971	1007	998	9
Third Session, 197	347	339	8
Fourth Session, 1972	831	809	22
Fifth Session, 1972	351	344	7
Sixth Session, 1972	398	382	16
Seventh Session, 1973	847	807	40
Eighth Session, 1973	426	386	40
Ninth Session, 1973	490	403	87
Tenth Session, 1974	865	636	229
Eleventh Session, 1974	362	111	251
TOTAL	5966	5255	711*

*For Ministry-wise details, please see next page.

Ministry-wise details of outstanding assurances

Session of Fifth Lok Sabha

Ministry/Department	First	Second	Third	Fourth	Fifth	Sixth	Seventh	Eighth	Ninth	Tenth	Eleventh	Total
Agriculture	1	2	3	4	5	6	7	8	9	10	11	12
Commerce		1			1	1	2	4	14	20	39	82
Communications		1	1	2		2	1	3	2	10	9	31
Defence										1		1
Edu., S.W. & Culture	1		1	6	2	1	3	3	6	19	23	65
External Affairs				2							3	5
Finance		1		2	1	3	5		17	18	28	75
Health & F. Planning									4	27	16	54
Heavy Industry								2		1		3
Home Affairs	1	1	1	3		2	6	1	10	24	19	68
Industrial Development						2		9	10	10	10	41
Inf. & Broadcasting				1				2		2		5
Irrigation & Power										1	2	3
Labour		1	1	1	1		4	1		15	13	37
Law, Justice & C. Affairs		3	1	1	1		1	1	3	10	7	28
Petroleum & Chemicals			2			3	8	4	10	15	20	62

Ministry/Department	Session of fifth Lok Sabha											
	1	2	3	4	5	6	7	8	9	10	11	12
Planning			1							4	2	7
Railways						1	1	1	5	21	30	59
Shipping & Transport									1	1	1	3
Steel & Mines				2	1	1	3	1		14	14	36
Supply & Rehabilitation							1		1	9	3	14
Tourism & Civil Aviation
Works & Housing							1			1	8	10
Atomic Energy											3	..
Science & Technology									1	1		2
Pers. & Admn. Reforms		1	2				1	1	3	2	1	11
D.P.A.
TOTAL	2	9	8	22	7	16	40	40	87	229	251	711

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